

1

BEFORE THE NATIONAL GREEN TRIBUNAL, AT KOLKATA

O.A. NO. 63 OF 2023 (EZ)

Between

Anup Kumar.

...Applicant

Vs.

State of Jharkhan & Ors.

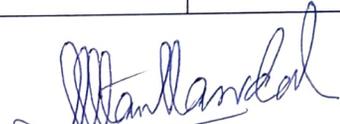
...Respondents

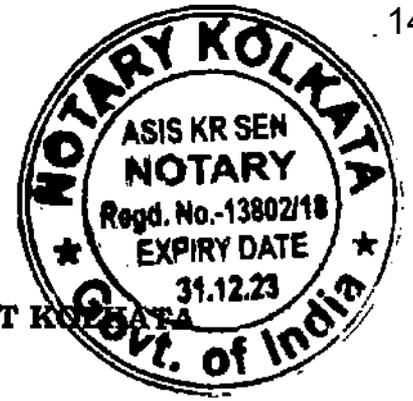
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Advocate



BEFORE THE NATIONAL GREEN TRIBUNAL, AT KOLKATA

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Between

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Vs.

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...Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 6 PAKRI BARWADIH
COAL MINING PROJECT, NTPC LTD.**

1. That the Answering Respondent (NTPC Ltd. /Pakri-Barwadih) is a Maharatna Public Sector Undertaking which adheres to all Environmental guidelines and is committed to ensure all Environmental Compliances. Since inception the Answering Respondent has been committed toward sustainable development giving Environment and development paramount and equal importance.
2. The present Reply is being filed on behalf of the Answering Respondent by MR. Navin Kumar, Dy. General Manager (Envt. Mgmt.) with the Answering Respondent and is authorised vide authority letter dated 05.10.2023 to file the present Reply. A true copy of the authority letter dated

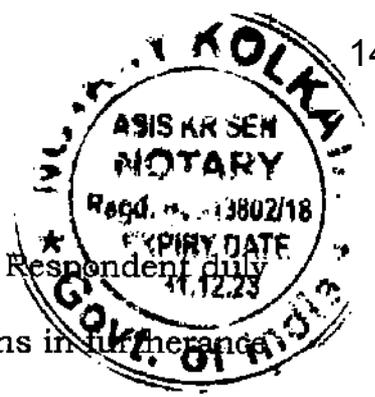
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05.10.2023 is attached herewith and marked as Annexure A-1.

3. At the Outset, the Answering Respondent denies each and every averment, insinuation, contention, allegation made by the Applicant and no such averment, insinuation, contention, allegation, averment shall be deemed to be admitted unless specifically admitted hereinafter.
4. That by way of the captioned Application, the Application has levelled certain allegations without which are wholly devoid of merits and the same lacks material/substance to be able to be proved/justified in the eyes of law.
5. That a bare perusal of the issues raised by the Applicant in the present case is that by basing reliance on a news article published in the local e-paper (Lagatar.in), it has been alleged that the Answering Respondent is in breach of the Order dated 06.06.2022 of the Hon'ble Supreme Court in the case of M/s Balasore Alloys Ltd. vs. The State of Odisha & Ors. in W.P. (C) No. 4157 of 2016. It is pertinent to note that the Order dated 06.06.2022 in principle observes that the Petitioner therein cannot be permitted to excavate/continue the mining activities without the Forest Clearances under the garb of an order of Status



Quo. However, in the present case that the Answering Respondent does not possess FC and has been conducting mining operations in furtherance of the same.

6. It is submitted that the on the contrary to the allegations as levelled by the Applicant, the said case as relied upon by the Applicant is completely on a different footing and does not pertain to the Answering Respondent in any manner whatsoever.

7. It is submitted that in the present case, Answering respondent has been allocated Pakri- Barwadih Coal mining project *vide* Letter No. 13016/29/2003-CA dated 11.10.2004 by Ministry of Coal, Government of India. A true copy of the letter of allotment dated 11.10.2004 is attached herewith and marked as **Annexure A-2**.

8. That the mining plan of Pakri - Barwadih Coal mining block was approved by Ministry of Coal, Government of India *vide* Letter No.13016/29/2003-CA-I dated 25.08.2006 and the revised mining plan was approved *vide* Letter No. 13016/29/2003-CA-I (Part) dated 07.03.2016. A true copy of the letter dated 25.08.2006 and 07.03.2016 approving the mining plan of the Answering Respondent with the revised



mining plan are attached herewith and marked Annexure A-3 collectively.

9. That subsequently, the Answering Respondent was granted Environmental clearance ("EC") for Pakri - Barwadih coal mining project *vide* Letter No 11015/692/2007-IA(M) dated 19.05.2009. The subsequent amendments to the EC were also granted as stated below:

S.no	Amendment	Date
1.	Amendment -1	29.06.2016
2	Amendment -2	07.12.2017
3	Amendment -3	14.08.2018
4	Amendment -4	10.11.2020
5	Amendment -5	16.08.2023

10. That it is pertinent to mention that the Specific condition No. (iv) of the EC provided as follows:-

"Mining shall be carried out as per statute from the streams/Nallahs flowing within the lease" embankment to be constructed shall be based on peak flow data and shall be at least 3 meter above HFL. The slope of embankment shall at least 2:1 towards the ML and stabilised with plantation. The Central water and Power research Station(CWPRS) would be engaged for the

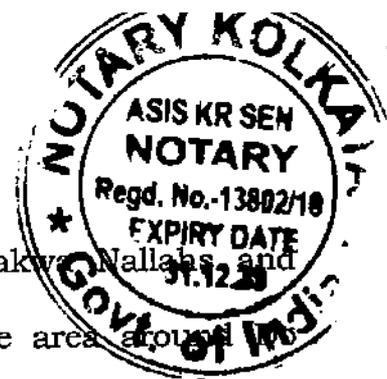


design and study of realignment of the drains / nals flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nals".

A true copy of the EC given to the Answering Respondent along with amendments are attached herewith and marked as **Annexure A-4** collectively.

11. That the FC for the mining was accorded for Stage I and Stage II *vide* Letters No. F.No.8-56/2009-FC dated 11.05.2010 and F.No.8-56/2009-FC dated 17.09.2010. The condition no. 8 of the Stage II of the Forest Clearance ("FC") envisaged that the user will ensure 50 m green belt along the sides of Pakwa Nallah and Do Muhani Nallahs. It is pertinent to mention that there are three Nallah that appear in the Mining Plan of the Answering Respondent namely, Pakwa, Do Muhani and Khora. While Pakwa and Khora are in the peripheral region and as such their geographical location in the overall topography of the mining area, would not hamper the mining operations of the Answering Respondent, insofar as Do Muhani Nallah is concerned, the same flows in the very centre of the mining area, where mining operations were to take place.

12. The aforesaid position was clear to the authorities that are concerned for issuance of FC Certificate/clearance. As a matter of abundant caution, the Answering Respondent took appropriate steps to create a



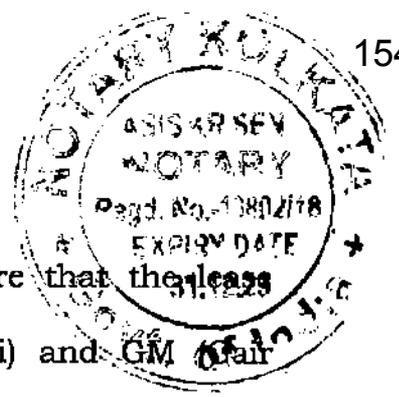
green belt in the 50m radius of Khora and Pakwa Nallahs and realizing the infeasibility of doing likewise in the area around Do Muhani Nallah, it could not undertake creation of green belt in respect thereof. A bare perusal of the site plan would show that the green belt near Do Muhani Nallah was not only impractical, but would have frustrated the entire mining operations, for which EC and FC granted after due examination of the topography of the area in which the mining operation was to be carried out. A true copy of the Top sheet showing the coal block boundary and Nallahs is attached herewith and marked as **Annexure A-5**. A true copy of the FC Clearance Stage I and Stage II *vide* Letters No. F.No.8-56/2009-FC dated 11.05.2010 and F.No.8-56/2009-FC dated 17.09.2010 are attached herewith and marked as **Annexure A-6** collectively.

13. That in order to achieve the meaningful and substantial compliance of EC Specific condition no. (iv) ,the Answering Respondent got a study conducted by Central Water and Power Research Station and technical report no. 4813 was submitted by CWPRS. Based on the report of Central Water and Power Research Station, Office of Chief Engineer, Project monitoring and Planning, water Resource Department accorded NOC for realignment of Do Muhani Nallah *vide* Letter no. 2/PMC/ND-171/2012-224 19.03.2013. A true copy of the NOC accorded by WRD, Govt. of Jharkhand, Ranchi is attached herewith and marked as **Annexure A-7**.

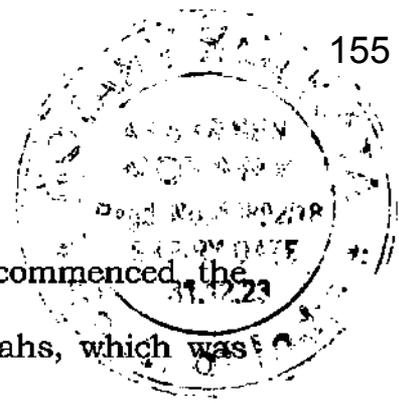


14. That it is pertinent to mention that half-yearly Environmental Monitoring Report of EC for Pakri -Barwadih Project (October 2013-March 2013) was submitted by the Answering Respondent to the Additional Principal Conservator of Forest *vide* Letter no. 7010/GM/2013/ dated 26.04.2013. It is submitted that in half-yearly Environmental Monitoring Report of EC, the Answering Respondent in its response to the compliance of the conditions imposed under the Clearance Certificates categorically pointed out the requirement for the diversion/Realignment of Do Muhani Nallah. A true copy of the communication submitted by the Answering Respondent to the Additional Principal Conservator of Forest *vide* Letter no. 7010/GM/2013/ dated 26.04.2013 is attached herewith and marked as **Annexure A-8**.

15. That admittedly, from 2010 to 2016, no mining activities could be started on account of issues relating to land acquisition as well as law and order problems. As a matter of fact, the contract to Mining Development Operator i.e. Respondent No.7 could be awarded in the year 2015 only and accordingly, mining activity started w.e.f. 17.05.2016.



16. It is of utmost importance to note at this juncture that the permissions granted on all GM-JJ (Gair Majarua-Jungle Jhari) and GM (Fair Majarua) Lands, including the Nalas flowing across the coal mining block allocated to the Answering Respondent vide Govt. Orders dated 21.02.2013, 20.05.2013, 19.07.2013, 21.12.2017, etc. It is pertinent to note that Respondent No.1 vide order dated 21.12.2017 has specifically stated about the Nala Division as per CWPRS Report. The copy of the Government orders on GM Land are attached herewith and marked as **Annexure A-9** collectively.
17. That from the aforesaid it is abundantly clear that the permissions with respect to diversion of the Do Muhani Nala were already given to the Answering Respondent and hence, there is no violation on the part of the answering Respondent in terms thereof. It may further be noted that in the present case, the forest land is already diverted and the Answering Respondent had already applied for the amendment of FC condition. It is not the case that the Answering Respondent had sought grant of new FC. It is submitted without prejudice that had that been the case, only in such condition could the Order of the Hon'ble Supreme Court as relied upon by the Applicant would have been applicable in the present case.



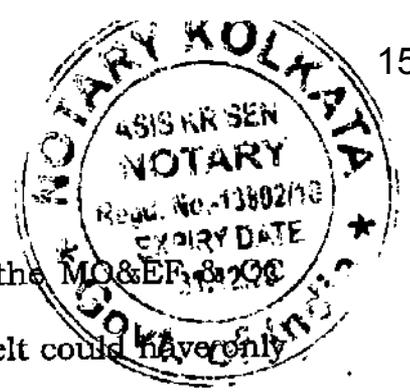
18. Apart from the above, the Answering Respondent commenced the creation of green belt around Khora and Pakwa Nallahs, which was feasible and possible while continuing with the mining operations, and at the same time ensured that the mining plan is not violated. As a matter of fact, on 14.12.2016 a meeting was held in the office of the DFO Hazaribagh west division wherein the Answering Respondent informed that the green belt shall be developed along Khora nala and Pakwa Nala instead of Do Muhani Nala.
19. Furthermore, it is submitted that pursuant to opening of Pakri-Barwadih mine and diversion of the Nalas, the Answering Respondent consciously wrote a Letter bearing Letter No 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018, requesting the Director General of Forest (FC Division), MoEF&CC to amend condition 8 of stage II of FC approval and Condition 7 of Stage I of FC approval, with respect to the creation of green belt around Pakwa and Khora Nallahs, foreseeing that creation of green belt around Do Muhani Nallah would be infeasible. As a matter of fact, for exploration of Coal by opencast method of mining, all the surface features/structures etc. falling within the excavation area were essentially required to be shifted/removed or diverted from the mining area. A true copy of the letter dated 09.10.2018 sent by the Answering Respondent is attached herewith and marked as **Annexure A-10**.



20. That more so, the Do Muhani Nala is a seasonal tributary traversing through the coal block centrally, culminating in Khora Nala at southern extremes of the block boundary. That therefore, the said stream is not ever existing in which case, it cannot be said that the Answering Respondent is even closely responsible to destroy the Do Muhani Nala. As a matter of fact the same being seasonal is not a permanent source of water of the people in vicinity and the allegations levelled by the Applicant in terms thereof are completely bereft of merits and deemed to be rejected at first instances.

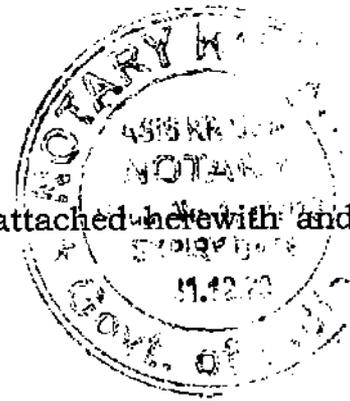
21. That subsequently, with respect to the amendment sought by the Answering Respondent, the Mo EF & CC issued a Letter dated 25.05.2023 ("**impugned order**"), modifying the condition 8 of stage II of FC approval , on the basis of the recommendations of the Advisory Committee. The modified condition no. 8 is reproduced herein below:-

"The user agency shall restore and conserve the Khora Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khora Nala and Pakwa Nalla shall be maintained".



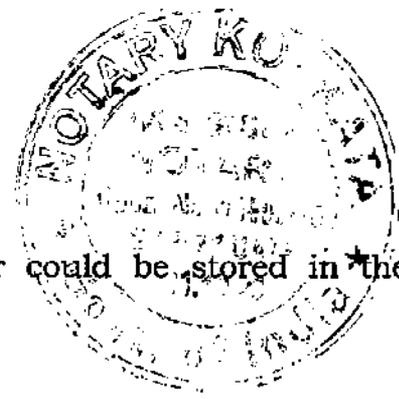
22. That the very fact that amendment was made by the earlier, is an admission of the fact that the green belt could have only been developed along khora and pakwa nala and it wasn't possible to develop the same along the Do Muhani Nala, as has been requested by the Answering Respondent in the past several years.
23. That the Letter also recommended that penalty shall be imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty. A true copy of the impugned order dated 25.05.2023 is attached herewith and marked as **Annexure A-11**.
24. It is submitted that on the basis of the alleged Non-compliance, a punitive action in the above terms was already been executed against the Answering Respondent. Aggrieved of the same, the Answering Respondent filed an Appeal No. 20/2023 dated 18.07.2023 before this Hon'ble Tribunal. Accordingly, this Hon'ble Tribunal vide orders dated 01.08.2023 and 14.09.2023, this Hon'ble Tribunal has stayed the said Order as well as the demand letter of the DFO seeking deposit of 857 Cr. In view thereof, there arises no occasion in terms of which the Applicant can agitate issues which this Hon'ble has already seized of qua the said appeal pending before this Hon'ble Tribunal itself. True copy of the Orders dated 01.08.2023 and 14.09.2023 passed by this

Hon'ble Tribunal in Appeal No. 20/2023 are attached herewith and marked as **Annexure A-12** collectively.

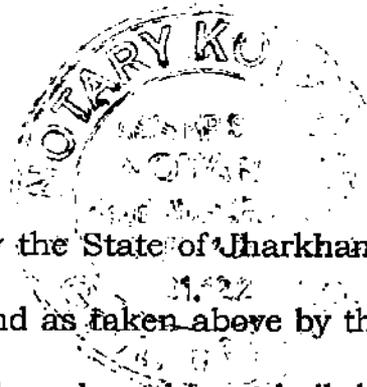


25. That in view of the above, it is submitted that the Answering Respondent has complied with all the pre-requisite conditions. It is submitted that as on date, the Answering Respondent has planted more than 25000 tree saplings along Khorrah Nala and 5500 along Pakwa Nala which are flowing in eastern and western part of the allocated coal block. It is also to mention that the existing green belt along the Pakwa Nala and Khora Nala have not been disturbed.
26. As a matter of abundant caution has taken several steps towards water conservation/augmentation measures which are illustrated as follows:
- a) The roof top rainwater structure has been constructed and 14 nos. existing ponds are constructed / rejuvenated in nearby villages for improving the groundwater of the area.
 - b) Approximately 1,48,796 m³ /year of groundwater is being recharged and stored at Pakri Barwadih Coal Mining Project.
 - c) Further, approx. 23 lakh m³ of rainwater have been stored in the East quarry for use in dust suppression and fire fighting.
 - d) 12 Nos. of Check dams have been constructed in Pakwa and Khora Nala to meet water requirements and to augment the groundwater of the area around PBCMP. It may be noted that

total of 197.318 mill. cum of water could be stored in the Check Dams.



27. It is submitted without prejudice that the Answering Respondent being a CPSU, in the oversight of the mandate under condition 7 in FC clearance stage I and condition 8 in FC Clearance stage II, subsequent to the commencement of mining activity, no sooner than later it apprised the authority seeking necessary amendment in FC clearance as the said clearance was an error on record (limited to condition 7 in FC clearance stage I and condition 8 in FC Clearance stage II) not coping up with mining plan and in principle agreement with authority concerned so far as mining activity is concerned. It is pertinent to note herein that once the FC was inconsistent with the mining plan, the same would have been a violation of the Respondent No.1s Manual/handbook of guidelines for effective and transparent implementation of the provisions of Forest (Conservation) Act, 1980.
28. That in terms of the above, all the allegations made by the Applicant in the captioned Application are frivolous, an after thought and completely baseless and contrary to the current set of facts. The Applicant has concealed material facts from this Hon'ble Tribunal which are extremely relevant for this Hon'ble Tribunal to look upon while adjudicating the present matter.

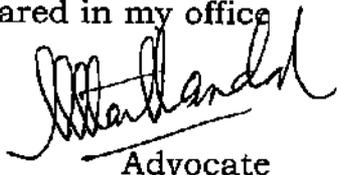


29. It is submitted that the submissions made by the State of Jharkhand (Respondent) contrary/inconsistent to the stand as taken above by the Answering Respondent is completely denied and nothing shall be deemed to be admitted unless, admitted hereinabove.

30. That the Answering Respondent is not filing any para-wise Reply to the captioned Application filed by the Applicant as many contentions raised therein are of no relevance and are highly extraneous. It is specifically stated that the contents therein are denied in *toto*. Further, the Answering Respondent reserves its right to file a more detailed reply as and when required depending upon the circumstances of the present case subject to the leave of this Hon'ble Tribunal.

31. The prayer made by the Applicant qua the captioned Application is denied in *toto* in view of the submissions made by the Answering Respondent in the present Reply. It is therefore most humbly prayed that the captioned Application be dismissed at the earliest with exemplary costs.

Prepared in my office


Advocate

Navin Kumar

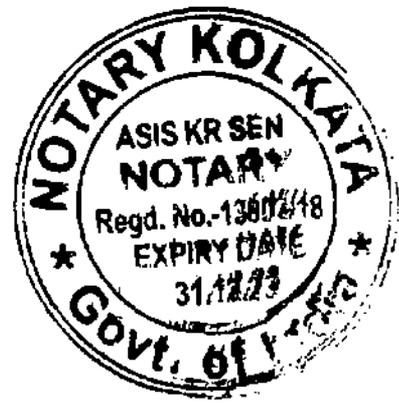
DEPONENT

नवीन कुमार / NAVIN KUMAR
रंग महाप्रबंधक (पर्यावरण प्रबंधन) / DGM (ENV. MGMT.)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / COAL MINING PROJECTS
हजारिबाग / Hazaribag

06 OCT 2023

06 OCT 2023

S.L. NO. 17



AFFIDAVIT

I, Navin Kumar son of Narendra Kumar Yadav aged about 47 years, by faith Hindu, by occupation - service and working for gain at NTPC Limited, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District Hazaribagh, Jharkhand-825311, do hereby solemnly affirm and say as follows :-

1. I am the Dy. General Manager (Env. Mgmt.) of the Respondent no. 6 the answering respondent and am fully acquainted with the facts and circumstances of the case. I am also duly authorised and competent to affirm this affidavit and accordingly I depose to the same.
2. The statements contained in paragraphs 1 and 2 are true to my knowledge, those contained in paragraphs 5, 7 to 27 are based upon my information derived from the records of the case and verily believed by me to be true and rest are my respectful submission before this Hon'ble Court.

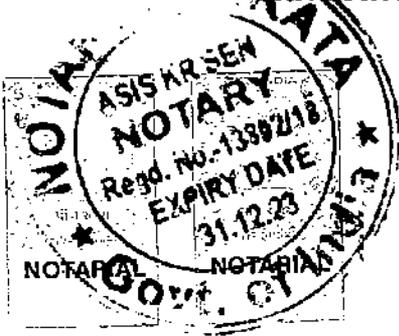
Prepared in my office

Navin Kumar
DEPONENT

Manjendra
Associate

Solemnly affirmed and declared
before me on Identification

ASIS KUMAR SEN
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg No -13802/18



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-16-

एनटीपीसी लिमिटेड 162

(भारत सरकार का उद्यम)

NTPC Limited

(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Annexure A-1

AUTHORISATION
TO WHOM SO EVER IT MAY CONCERN

This is to certify that by virtue of General Power of Attorney dated 02.08.2023 issued by Director, NTPC Ltd in favour of the undersigned, Shri Navin Kumar, designated as Dy. General Manager (Env. Mgmt.), NTPC Pakri Barwadih Coal Mining Project is hereby authorised to sign Vakalatnama in favour of advocate and take steps to file petition/Statement of Defence in Original Application No. 63/2023 (Anup Kumar Vs State of Jharkhand & Others) pending before National Green Tribunal, Eastern Zone Branch at Kolkata.

Further certified that Shri Navin Kumar is authorised to swear an affidavit in support of petition/Statement of Defence to be filed on behalf of NTPC Ltd and to file documents as well as take appropriate steps on behalf of the Company in the said matter.

 05.10.23

(NEERAJ JALOTA)
GENERAL MANAGER

NTPC, Pakri Barwadih Coal Mining Project

नीरज जलोटा / NEERAJ JALOTA
महाप्रबंधक / GENERAL MANAGER
(पीबी एवं पीबी-नॉर्थ वेस्ट) / (PB & PB-NW)
एनटीपीसी लिमिटेड / NTPC Limited
कोयला खनन परियोजनाएँ / Coal Mining Projects
हजारीबाग / Hazaribag

Dated: 05.10.2023

कोयला खनन परियोजनाएँ, सिकरी साईट कार्यालय, बड़कागाँव, हजारीबाग – 825311
Coal Mining Projects, Sikri Site Office, Barkagaon, Hazaribag - 825311

Annexure A-2

ANNEXURE-I

No. 13016/29/2003-CA
 Government of India
 Ministry of Coal and Mines
 Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
 National Thermal Power Corporation Ltd.,
 NTPC Bhawan, Scope Complex,
 7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

S

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

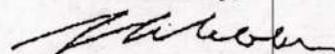
- i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.
- ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.
- iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.
- iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.
- v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act, 1973, the MMDR Act, 1957, the Contract Labour (Regularisation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company, in mining and disposing of Barwadih coal block will render the mining lease liable for cancellation

viii) NTPC may approach the CMPDIL to obtain the geological payment of necessary exploration cost and obtain a mining lease per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,



(S. K. Kakkar)
Under Secretary

Annexure A-3

ANNEXURE-III

No. 13016/29/2003-CA-I
 Government of India
 Ministry of Coal

New Delhi, the 26th August, 2006.

To

The Chairman-cum-Managing Director,
 National Thermal Power Corporation Limited,
 NTPC Bhawan,
 SCOPE Complex, Lodhi Road,
 New Delhi - 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block
 (June, 2006) of NTPC Limited.

Sir,

- i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.
- ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.
- iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,


 (V.S. Rana)

Under Secretary to the Govt. of India.

Encls. As above.

* cognised Qualified & 1300
 ROP No 34011/(1)/2010-CP

BY SPEED POST

No.13016/29/2003-CA-I (Part)

Government of India

Ministry of Coal

Shastri Bhawan, New Delhi,
Dated : the 7th March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

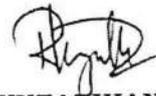
- i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;
- ii) Mining Lease of this block shall not encroach into any other adjacent block;
- iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;
- iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;
- v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till then no overburden shall be dumped over the area;
- vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

- vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.
- v) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above



[RISHAN RYNTATHIANG]

Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

Annexure A-4

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA - 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chirudih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Kerl, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance - reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine - Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has been applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-I consisting of 7 villages and involving a total 2221 PAPs - Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages - Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Kerl, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. **Rated capacity of the mine is 15 (MTPA).** Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m -14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (CM&CW) :- for kind information pl ..

12/05/09

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which 526 m³/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m³/d, 3400 m³/d would be from mine pit water and 650 m³/d from recycled water. An estimated 2118 Mm³ of OB will be generated over the life of mine (39 years) of which 1238 Mm³ would be from western quarry (first 25 years) and 860 Mm³ would be from eastern quarry (25th - 39th year). Of the 1238 Mm³ of OB from the western quarry, 595 Mm³ of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm³ would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm³ from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the post mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. Capital cost of the project is Rs. 4500 crores.

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.
- (ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.
- (iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.
- (iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas
- (v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.
- (vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.
- (vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

- (viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and infiltration should be based on the rainfall data.
- (ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.
- (x) Drills should be wet operated only.
- (xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
- (xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.
- (xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.
- (xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
- (xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.
- (xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.
Of the balance 1261 ha of quarry area, an area of 596 ha of decoladed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

- (xviii) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.
- (xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.
- (xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.
- (xxi) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.
- (xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

- (i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.
- (ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.
- (iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO₂, NO_x and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.
- (iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.
- (v) Data on ambient air quality (SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, Cr, As, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

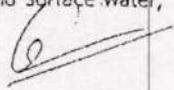
- (vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- (viii) Vehicular emissions shall be kept under control and regularly monitored.
- (ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.
- (x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- (xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- (xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.


(Dr. T. Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneswar - 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

No. J-11015/692/2007-IA-II(M)
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
Jor Bagh, New Delhi

Dated: 29th June, 2016

To,

The Managing Director,
M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Email: pramu1961@gmail.com; usnandam@ntpc.co.in; prao01@ntpc.co.in

Sub: Pakri Barwadih Coal mine project of 15 MTPA Capacity in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in District Hazaribagh (Jharkhand) –Amendment in EC reg.

Sir,

This is with reference to your letter No.CC/ESE/7010/2015/GEN dated 3rd February, 2015/online proposal No.IA/JH/CMIN/8804/2007 requesting the Ministry for amendment in Environmental Clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19.05.2009. Reference is also invited to the subsequent letters dated 10.04.2015, 16.07.2015, 09.03.2016, 07.06.2016 and 10.06.2016 on the above-mentioned subject.

2. The proposal is for amendment in the EC dated 19th May, 2009 granted to Pakri Barwadih Coal mine project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand) of M/s NTPC Ltd due to change in mining sequence, and subsequent change in land use and transportation of coal by road from crusher point to the Banadag railway siding.

3. The proposal was considered by the EAC in its 33rd meeting held on 9-10 April, 2015, 49th meeting on 16-17 July, 2015 and 55th meeting on 11-13 May, 2016. The Committee in its 55th meeting held on 11th -13th May, 2016 recommended the project for amendment in the EC dated 19th May, 2009 in respect of coal transportation through roads for a period of two years instead of conveyor system. The Committee also advised the project proponent for early completion of the road along the conveyor system and its use.

4. Based on the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in the EC dated 19th May, 2009 for Pakri Barwadih Coal mine project of 15 MTPA Capacity of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand) as under:-

Para No. 2 A (ix):

“The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation

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from CHP to Railway siding shall be by closed belt conveyor of a length of 7 km. The railway siding shall be provided with Silo Rapid Loading System”.

may be read as

“The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two years to use State Highways/public roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measures to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyor so that the same can be utilized for coal transportation by road”.

5. All other conditions stipulated in the EC granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009 shall remain unchanged.

SKD
29/6/2016

(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi.
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member-Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, New Delhi.
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

SKD
29/6/2016

(S. K. Srivastava)
Scientist E

No. J-11015/692/2007-IA-II(M) pt. file
Government of India
Ministry of Environment, Forest & Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 3
Dated: 7th December, 2017

To,

M/s NTPC Limited,
NTPC Bhawan, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 3

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) Amendment in EC - reg.

Sir,

This refers to your letter No.CC:ESE:7010:2017:GEN dated 9th August, 2017 and online proposal No.IA/JH/CMIN/8804/2007 dated 10th August, 2017 for amendment in the environmental clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009. Reference is also invited to the subsequent letters dated 13.09.2017 and 26.09.2017 on the subject matter.

2. The proposal is for amendment in Environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd, located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Projects in its 19th meeting held on 26th September, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was granted environmental clearance vide letter No.J-11015/692/2007-IA.II (M) dated 19th May, 2009, followed by amendment therein vide letter dated 29th June, 2016. Amendment is required in specific conditions No.(iii), (v), (vi), (ix) & (xii) and general conditions No.(ix) & (xiii) stipulated therein, with the details as below:-

S. No.	Conditions as per Environmental Clearance dated 19 th May, 2009	Amendments Proposed
Specific Conditions		
(iii)	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500 m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created	The user agency would provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could

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	up to the monolith a park created around it so that the monolith could be visited.	be visited as for tourism purpose.
(v)	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	"Earmarked Site(s)" <i>may be replaced with</i> "at suitable location in site(s)"
(vi)	A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon.	"and OB dumps particularly that of Barkagaon" <i>may be replaced with</i> "of Barkagaon and OB dumps"
(ix)	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads.	"Main haul road of 6 km" to be substituted by "approach road of 6 km along northern boundary of mining lease". For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.
(xii)	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	The following Para(s) stipulated as under condition (xix) may be replaced; "Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year." <i>May be deleted and replaced by</i> "Project proponent will implement the approved R&R plan as per phased requirement of displacement" AND "The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores)" <i>May be deleted and replaced by</i> "The total expenditure of R&R shall not be less than Rs.2976 Cr which includes private land acquisition (Rs.982Cr) and R&R (1492Cr)"
General Conditions		
(ix)	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	Following may also be incorporated; "the monitoring shall be done by NABL/MoEF&CC accredited laboratory"
(xiii)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	"Bhopal" is to be modified as "Ranchi"

8th

4. The EAC, after deliberations, recommended for the proposed amendments in the environmental clearance dated 19th May, 2009, in respect of specific conditions (iii), (vi) & (ix) and general conditions (ix) & (xiii) as under:

(a) Specific Conditions (iii), (vi) & (ix) to be replaced with, and now read as under:-

(iii) *The user agency shall provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could be visited as for tourism purpose.*

(vi) *between the habitation of Barkagaon and OB dumps.*

(ix) *The approach road of 6 km along northern boundary of mining lease shall be metalled. For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.*

(b) General Conditions (ix) & (xiii) to be replaced with and now read as under:-

(ix) *The monitoring shall be done by NABL/MoEF&CC accredited laboratory.*

(xiii) *The Regional Office of this Ministry located at Ranchi.....*

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments proposed in the environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand), as stated in para 4 above.

6. All other terms and conditions stipulated in the environmental clearance dated 19th May, 2009, read with subsequent amendment dated 29th June, 2016, shall remain unchanged.


 7/12/2017
 (S. K. Srivastava)
 Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Ltd, SCOPE, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board


 7/12/2017
 (S. K. Srivastava)
 Scientist E

No. J-11015/38/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Dated: 14th August, 2018

To,

The Managing Director,
M/s NTPC Limited, NTPC Bhawan, Scope Complex,
7, Institutional Area,
Lodhi Road, **New Delhi** - 3
Email: environment.ntpc@gmail.com; rkbaderia@ntpc.co.in

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) - Amendment in EC-reg.

Sir,

This is with reference to your application No.CC:ESE:7015:2018:GEN dated 7th May, 2018 with the online proposal No. IA/OR/CMIN/8804/2007 dated 8th May, 2018, and subsequent letter dated 15.06.2018, 21.06.2018 and 28.06.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in the environmental clearance dated 19th May, 2009 granted by the Ministry in favour of M/s National Thermal Power Corporation (NTPC) Limited for Pakri Barwadih Coal Mining project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand).

3. The environment clearance dated 19th May, 2009 was earlier amended on 29th June, 2016, permitting transportation of coal by road for a period of two years i.e. up to 28th June, 2018. Accordingly, the specific condition no. 2A (ix) was revised as under:-

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two year to use State Highways/Public Roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measure to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyer so that the same can be utilized for coal transportation by road."

4. The said EC was further amended vide this Ministry's letter dated 7th December, 2017. Now it has been desired to permit coal transportation by road in its reduced stretch of 23.72 km, for a further period of 2 years as an interim arrangement by adopting all mitigation measures to control dust pollution.

5. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 32nd meeting held on 28th June, 2018. The EAC, after deliberations has recommended for amendment in the environmental clearance dated 19th May, 2009, amended on 29th June, 2016 & 7th December, 2017, permitting coal transportation from Pakri Barwadhi Coal Mining Block to Banadag Railway siding for a further period of two years i.e. up to 28th June, 2020 as an interim arrangement, by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc.

SK

The EAC has also recommended for stipulating additional condition as under-

'The public roads used for transportation of coal, should be widened and shouldered at populated areas.'

6. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the environmental clearance dated 19th May 2009, amended on 29th June, 2016 & 7th December, 2017, for the above said project, as recommended by the EAC and stated in **para 5** above.

7. All other terms and conditions stipulated in the EC dated 19th May, 2009, read with amendment therein vide letters dated 29th June, 2016 & 7th December, 2017, shall remain unchanged.


 14/8/2018
(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, New Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board


 14/8/2018
(S. K. Srivastava)
Scientist E



No. J-11015/692/2007-IA-II(M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan,
Jorbagh Road, N Delhi - 3
Email: lk.bokolia@nic.in Tel: 01124695301

Dated: 10th November, 2020

To,

Dr. Vijay Prakash GM & HOD (Env. Engg.)
M/s National Thermal Corporation Ltd
Engineering Office Complex,
Sector 24, **Noida** - 201301 (UP)
Email: environment.ntpc@gmail.com;

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand)- Amendment in Environmental Clearance - reg.

Sir,

This refers to your online proposal No. IA/JH/CMIN/152760/2020 dated 2nd June, 2020, on the above mentioned subject

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for extension in amendment of Environmental Clearance (EC). EC granted in favour of M/s NTPC Limited vide letter dated 19th May, 2009 and subsequently amendment in EC dated 29th June, 2016, 7th December, 2017 and 14th August, 2018 for Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the EAC in the Ministry for Coal Mining Sector in its 56th meeting held on 30th June, 2020 and 2nd EAC meeting held on 28-29 September, 2020. Project proponent has requested for permission for transportation approx. 23,000 TPD (maximum) of coal by road with tipper/truck (capacity of 30 MT) from mine to Banadag Railway siding (through dedicated service road along the belt conveyor approx. 23.72 km) from November, 2020 to June, 2022. It has been submitted that the construction work of conveyor system is in advance stage. The structural work is completed (100%) up to TP-10, located 500 meters before Banadag rail track. The conveyor consists of two stream i.e. Stream-A and Stream-B and are expected to complete and become fully operational i.e. by June, 2022. The delay in implementation is due to land acquisition, site specific local law & order/social problems, Poor financial condition of the contractor i.e. M/s TECPRO SYSTEMS LTD who has been awarded the construction work of conveyor system. Further, petition has been filed against the contractor under Insolvency and Bankruptcy Code, 2016 at The National Company Law Tribunal (NCLT) and pursuant to failing of revival scheme,

Page 1 of 3

Liquidator have been appointed by NCLT vide its order dated 16.01.2020 and later due to Imposition of Nationwide lockdown due to crisis of COVID-19 pandemic.) PP has also sited Ministry's notification dated 21st May, 2020 on the use of coal by TPP and relaxations of conditions regarding transportation of coal by road.

4. The EAC, after deliberations, recommended for extension of Environment Clearance amendment, further for a period of two months (i.e. 28th June, 2022) to transport the coal on proposed route again as an interim arrangement due to delay in construction of dedicated conveyor system to the railway siding and production from mine is in full swing for transportation of coal by road from Crusher Point at mine end to Banadag Railway Siding and further insisted on early erection of conveyor corridor system within certain time frame.

5. Based on recommendations of the 2nd EAC meeting held on 28-29 September, 2020 and legal undertaking submitted by M/s NTPC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in the environmental clearance dated 19th May 2009 and thereby extension in amendments in EC dated 19th July 2018 for a period of two years (i.e. upto 28th June, 2022) by road as an interim arrangement by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc, and with additional condition mentioned below:-

- Width of the road shall be at least 7 mts before the start of the transportation and necessary permission shall be taken from Stage PWD.
- The State Pollution Control Board, while considering consent to operate for the project, shall ensure that with the proposed coal transportation by road, air quality would remain within the national ambient air quality standards
- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."

6. All other terms and conditions stipulated in the EC dated 19th May, 2009 and amendments in EC dated 29th June, 2016, 7th December, 2017 and 14th August, 2018, shall also apply.


(Lalit Bokolia)
Director

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002



सत्यमेव जयते

File No.: J-11015/692/2007-IA-II(M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Dated 16/08/2023



To,

NAVIN KUMAR
 NTPC LIMITED
 NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003
 , , NEW DELHI, DELHI, , 110003
 environment.ntpc@gmail.com

Subject: **Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri- Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand – Amendment in Environmental Clearance dated 19.05.2009 - reg..**

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number EC23A0101JH5171742A dated 16/06/2023 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A0101JH5171742A
(ii) File No.	J-11015/692/2007-IA-II(M)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vi) Sector	Coal Mining
(vii) Name of Project	Amendment of Environment Clearance of Pakri Barwadih Coal Mining Project, NTPC Limited
(viii) Location of Project (District, State)	HAZARIBAGH, JHARKHAND
(ix) Issuing Authority	MoEF&CC
(x) EC Date	
(xii) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. The Ministry of Environment, Forest and Climate Change has granted Environmental Clearance vide its letter dated 19th May, 2009. Amendments in EC conditions were granted by Ministry: 1st amendment in EC vide letter dated 29.06.2016, 2nd amendment in EC vide letter dated 07.12.2017, 3rd amendment vide letter dated 14.08.2018, and 4th amendment vide letter dated 10.11.2020 in favour of Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, (Jharkand) with certain terms and condition.

4. As per EC condition, Project Proponent was comply the following condition:

2A (ix) *“Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System”.*

Ministry vide its EC amendment letters as above at different time interval granted the amendments. As per EC Amendment letter dated 10.11.2020, following is stipulated

i.e extension in amendments in EC condition for a period of two years (i.e. upto 28th June, 2022) by road as an interim arrangement

Also, in view of Ministry's Notification S.O. 221(E) dated 18.01.2021, which was issued as a relief to projects due to Covid situation, utilized one-year timeline, which is extended up to 28th June, 2023.

5. Now the PP has again requested amendment of condition no 2A (ix) to extend the time line to implement the same condition of belt conveyor with silo loading by citing various reasons related to land acquisition and contractual issues.

6. It was noted that court case is pending before the Hon'ble Supreme Court Civil Appeal No. 6249 of 2021 in the matter of National Thermal Power Corporation (NTPC) vs Tripurari Singh &Ors. As per order dated 8th August, 2022 *“the construction of the conveyor belt could not be completed as per clause 6.3 of the report of the Jharkhand Pollution Control Board (State PCB).....He requests for time till October, 2023 for completion of the construction of the conveyor belt”.*

7. The proposal was considered by the sector expert appraisal committee in its 46th EAC meeting held during 26 - 27 June, 2023 through Video Conferencing wherein the Committee recommended for the proposal for Amendment in Environmental Clearance letter dated 19.05.2009. amendment of **condition no 2A (ix) upto October, 2023** w.e.f 28.06.2023 for **Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri- Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkhand,** under the provisions of EIA Notifications, 2006 and its amendments therein with following specific conditions.

Annexure 1

Specific EC Conditions for (Mining of minerals)

1. Specific Condition

Sr. No	EC Conditions
1.1	<i>The PP needs to complete the construction of closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted till October, 2023 to use Service road/State Highways for transportation of coal to Banadag railway siding by adopting all mitigative measure to control dust pollution”.</i>
1.2	<i>Transportation of coal from service road instead of conveyor belt and silo loading system is subject</i>

Sr. No	EC Conditions
	<i>to the outcome of Order of Hon'ble Supreme Court i.e. Civil Appeal No. 6249 of 2021 (in matter of National Thermal Power Corporation (NTPC) vs Tripurari Singh & Ors.)</i>
1.3	<i>The PP shall submit the status of Dumhani nallah to IRO, MoEF&CC before October 2023 with photographs and drone video for diverted portion of Dumhaninallah. The project proponent shall also make all possible effort towards protecting catchment area of the streams flowing within the lease boundary as well as along the boundary of lease area.</i>
1.4	<i>The PP shall deploy the covered truck with tarpaulin having size upto 50 tonnes for transportation of coal through Service road only. SPCB to ensure the strict compliance of condition.</i>
1.5	<i>The PP shall submit the status report of diverted Dumhani stream to IRO, MoEF&CC before October, 2023 ensuring that proper water management in catchment area has been made alongwith photographs and drone video for diverted portion. The project proponent shall also make all possible effort for protecting catchment area of other streams flowing within the lease boundary as well as along the boundary of lease area without their diversion.</i>
1.6	<i>The PP shall submit the complete compliance report of EC letter dated 19.05.2009 and subsequent amendment of ECs vide letter dated 29.06.2016, 07.12.2017, 14.08.2018 & 10.11.2020 respectively.</i>
1.7	<i>All the railway siding involved in loading and unloading of the materials which are prone to generate fugitive dust emissions, should install fixed type water sprinklers for effective dust suppression, should install settling pond of suitable capacity with chemical dosing system for treatment of the runoff water, should construct the wind breaking wall of 20 feet high to prevent the dusts to spread and should do tree plantation along the boundary wall.</i>
1.8	<i>PP shall create a "Public Grievance Redressal and Monitoring System" for resolving any issues related to the pollution of mines and complaint has to resolve as soon as possible not beyond 30 days. In this regard, adequate awareness to be spread among the public to address their grievance to company with simple and easy manner and for which company needs to devise the mechanism. The same shall be reported to IRO within 3 months. A logbook to be maintained by PP on "Public Grievance Redressal and Monitoring System.</i>
1.9	<i>PP shall pay to farmers of agricultural land if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms.</i>
1.10	<i>PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority.</i>
1.11	<i>PP to install solar lights along the road used for transportation of minerals to avoid the accidents at night and also seek its maintenance. PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone within one year.</i>
1.12	<i>PP to provide bio toilets to the villages located within the study areas within 1 year from the grant of this EC.</i>
1.13	<i>PP shall conduct feasibility studies for assessment of voids for backfilling of ash and mixing of ash</i>

Sr. No	EC Conditions
	<i>with overburden, taking up backfilling ash and OB mixing activities during operations as well as post closure of mines in line with the Fly Ash Utilization Notification, 2021.</i>

Annexure 2**Additional EC Conditions**

1.14 All other terms and conditions stipulated in the Environmental Clearance dated 19th May, 2009 and its amendments vide letter 29.06.2016, 07.12.2017, 14.08.2018 and 10.11.2020 shall remain unchanged.

8. This issues with the approval of the Competent Authority.

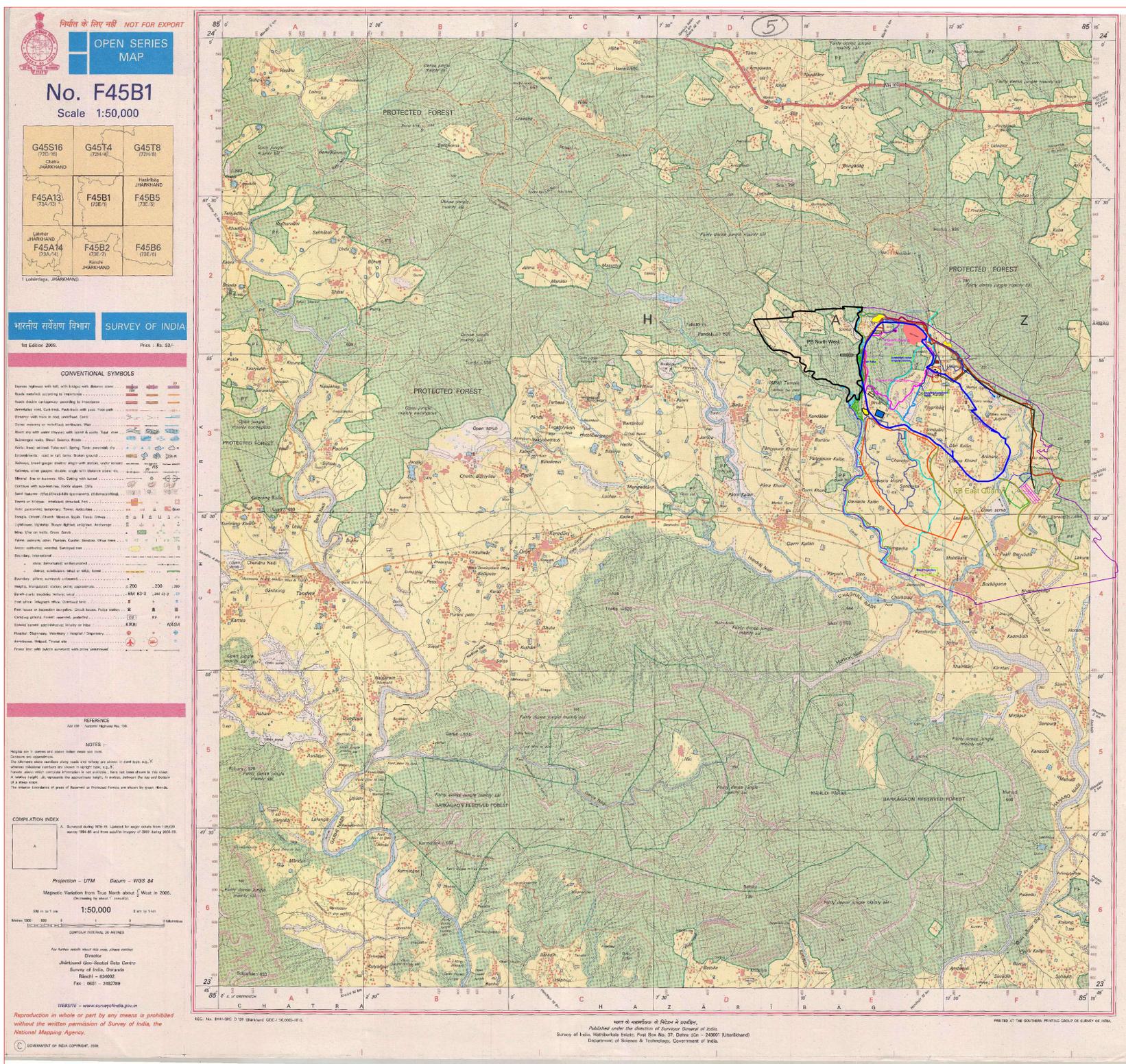
Copy To

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Chairman, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The District Collector, **Hazaribagh**, Government of Jharkhand
8. Monitoring File/Guard File/Record File.
9. PARIVESH Portal

Signature Not Verified

Digitally Signed by : Mr Lalit Bokolia
Member Secretary, MoEFCC (EC)

Date: 16/08/2023



Annexure A-6

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated: 11th May, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. $1026.438 \times 2 = 2053$ ha at the cost of User Agency.
- (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.
- (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.
2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.
- * 3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.
5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.
6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.
7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
9. The User agency will undertake comprehensive soil conservation measures at the project cost.
10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.
12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
13. The forest land shall not be used for any purpose other than that specified in the proposal.

14. No labour camps shall be set up inside the forest area.
15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.
17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.
18. Any other condition that the CCF (Central), Regional Office, Bhubaneswar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.
19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneswar.
- ✓ 4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(E.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To
The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.
2.
 - a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
 - b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
 - c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

MM

*Further
copy*

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.
 - (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.
 - (v) The top soil management plan should be strictly adhered to.
4. The forest land shall not be used for any purpose other than that specified in the proposal.
5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.
7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.
8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.
11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
12. The forest land shall not be used for any purpose other than that specified in the

proposal.

13. No labour camps shall be set up inside the forest area.
14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.
17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneswar.
18. The user agency shall also take up study on soil erosion / soil flow from the overburden areas with the help of GIS in consultation with the forest department.
19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.
20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneswar may impose from time to time in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneswar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Annexure A-7

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 224-

Ranchi, dated - 19/3/12

From: Er. Ashok Kumar
Chief Engineer (Mon)

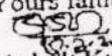
To: Sri P. K. Upadhyay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012
Sir.

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

- (i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;
- (ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;
- (iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;
- (iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

I:\R.P.C. Office\Office\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx

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Annexure A-8



एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref:- 7010/GM/2013/

Date 26.04.2013

To

The Additional Principal Chief Conservator of Forest (Central)
MoEF Regional Office,
A/3 Chandrashekarapur,
Bhubaneshwar.
Odissa.

Sub: Submission of Half yearly Environment Monitoring Report (HYMR) of Environmental Clearance for Pakribarwadih Coal Mining Project (15 MTPA) for the period Oct 2012 to Mar 2013.

Ref: EC Ltr No.J-11015/692/2007-IA.II(M) Dated 19th May 2009

Dear Sir,

With reference to the above subject and environment clearance letter cited under reference above please find enclosed the Half Yearly Environment Monitoring Report (HYMR) of the compliance / progress report of the conditions given in the Environment Clearance letter for Pakribarwadih Coal Mining Project (15MTPA), NTPC Ltd., for the period Oct 2012 to Mar 2013.

The acquisition of tenancy land and GM land is under progress and mine is yet to be started.

This is for your kind information please.

Thanking you,

Yours faithfully

Prakash

Addl. General Manager

I/c PB, CB & KD CMP.

NTPC Ltd,

Hazaribagh.

Encl: A/a.

कोल खनन परियोजनाएँ, उज्ज्वल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन-06546-270622, फैक्स-06546-270744
Coal Mining Projects, Ujjwal Complex, Pugmil Road, Hazaribag - 825301, Ph.: 06546-270622, Fax : 06546-270744

Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

HALF YEARLY ENVIRONMENTAL MONITORING REPORT (Oct 2012 to Mar 2013)

COMPLIANCE STATUS OF ENVIRONMENTAL CLEARANCE CONDITIONS
EC Clearance Ltr. No.J-11015/692/2007-IA.II(M) Dated 19th May 2009

SL No	Specific Conditions	Status as on 31.03.2013
I	The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.	Noted and will be complied accordingly
II	No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.	Final forest clearance has been obtained under the provisions of FC Act, 1980. <ol style="list-style-type: none"> i. Stage I Clearance obtained vide letter no. "F.No 8-56/2009, dated 11th May 2010", ii. Stage II Clearance obtained vide letter no. "F.No 8-56/2009, dated 17th Sept 2010", iii. Final land release letter received from the State Govt. vide letter no. 3/Vanbhoomi-75/2009-1240 dated 31.03.2011.
III	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.	Development of monolith by an approach road, park & green belt has been planned and necessary activities have been undertaken. <ul style="list-style-type: none"> • Work has been awarded to BIT, Mesra for design and layout of the park. Plan submitted by BIT Mesra, is under scrutiny. Discussion has been completed with the district administration for necessary approvals.
IV	Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilized with plantation. The CWPRS would be engaged for the design and study of realignment of the drains / nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas	Mining shall be carried out as per DGMS permission with all precautions regarding the danger of streams / nallahs flowing within lease area. CWPRS has undertaken the study for design and realignment of drains/ nalas flowing across Mine Lease and creation of embankment and submitted their report. Based on the report submitted by the CWPRS. The award of work is under process at Contract & Management dept. NOC has been obtained from the state Water Resources Dept. vide letter no. 2 / PMC/ND-171/2012-224 dated 19.03.2013
V	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	Top soil will be stacked properly at earmarked site during the operation phase of the mine and shall be strictly used for reclamation and development of green belt.
VI	OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and	As per approved Mine Plan OB will be stacked at maximum height of 90 meters in three external dump sites (Dump-1, Dump-2 & dump-3) throughout the life of the mine. Grazing land of 223 Ha will be developed on back filled quarry of western & eastern part. Slope stability test will be undertaken during the mining operation. The ultimate slope of the dump will be kept restricted to 28 degree. Monitoring & management of reclaimed dump site shall be carried out till the end of life of the mine and the yearly compliance report will also submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar.

	management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.	
VII	<p>Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.</p> <p>Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.</p>	Garland drains will be provided along the periphery of the mine area to arrest silts and catch drains shall be provided in external dumps, workshop, offices etc. to direct the rain water to siltation pond at sump area to arrest silts and further to direct water to main sump of adequate capacity with 50% safety margin.
VIII	Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.	The retaining wall will be designed and constructed at the toe of the dumps and OB benches taking into consideration of the past rainfall data.
IX	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.	With the development of mine, the main haul road will be gradually converted into metalled road with 3 tier avenue plantation all along the approach road. Transportation of coal from CHP will be done in elevated closed conveyor to Railway siding near Banadag Railway station provided with Silo loading facility.
X	Drills should be wet operated only.	Will be complied during the operation phase of the mine.
XI	Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	A plan will be formulated & implemented by MDO for controlled blasting to minimize ground vibration and avoid fly rocks and boulders.
XII	No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.	Only recycled mine discharge water and rain water will be used for the mining operation.
XIII	Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.	After the commencement of the mining operations, adequate nos. of piezometers will be constructed at different locations of ML area for regular monitoring of ground water level as per stipulation and the monthly monitored data will be forwarded to MoEF and CPCB regularly.



XIV	The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.	Regular monitoring of the ground water table in the surrounding villages will be done during the operation phase of the mine and necessary action will be taken in case the village wells go dry due to dewatering from the mine.
XV	Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.	Provision of sewage treatment plant of adequate capacity will be made for effective treatment of domestic effluent emanating from NTPC and MDO colony. Dedicated ETP will be installed for the treatment of industrial effluents from Mine workshop and CHP etc conforming to prescribed statutory standards before final discharge into natural water course.
XVI	The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.	The afforestation will be done by planting native species to an extent of 1199 ha in all the stipulated ML areas in consultation with the local DFO / State Forest Department. The suggestions given by them will be incorporated in the plan for effective implementation. Efforts will be made to maintain the tree density around 2500 plants per ha.
XVII	A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers . Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the upper benches of the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.	A progressive Closure Plan will be implemented as per specified stipulation.
XVIII	Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.	Regular periodic medical check-up of all mine workers shall be carried out at project hospital. NIOH, Ahmedabad will be appointed, if any occupational diseases to workers are detected and the report thereof will be sent to MoEF and DGMS.
XIX	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of	NTPC RAP has been approved vide letter No 116 dated 27.02.2013 from the Govt. of Jharkhand (GoJh) which is inline with the Jharkhand R&R policy. Compensation for landless project affected families will be paid as per the policy. Various skill development

	<p>2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy.</p> <p>Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.</p>	<p>Programmes are being implemented through CSR/CD activities in the villages around the project. The details of the activities taken up as on date have been enclosed as Annexure-1.</p> <p>Copy of the approved RAP has been enclosed as Annexure-2.</p>
XX	<p>The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.</p>	<p>Pre-mining Socio Economic Survey has been undertaken through IIT Kharagpur and Abhiyan Samiti (local NGO).</p>
XXI	<p>For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneshwar.</p>	<p>Post mining land use maps based on Satellite imagery (Scale of 1:5000) of core zone and buffer zone will be prepared in the gap of every 3 years until end of mine life and report will be submitted to MoEF & its Regional Office Bhubaneshwar after the commencement of the mining operations.</p>
XXII	<p>A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.</p>	<p>A Final Mine Closure Plan will be submitted to MoEF for approval well in advance as per stipulation</p>
<p>GENERAL CONDITIONS</p>		
I	<p>No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.</p>	<p>Permission from MOEF will be taken in case of any change in technology and scope of work is proposed.</p>
II	<p>No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.</p>	<p>There will be no change in the calendar plan including quantum of mineral coal and waste generated.</p>
III	<p>Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO₂, NO_x and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.</p>	<p>During the operation of the mine AAQMS will be established in consultation with the Jharkhand State Pollution Control Board. (JSPCB) at different location in the core Zone as well as in the buffer Zone for monitoring of air parameters, as stipulated.</p>
IV	<p>Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, and dump trucks (loading and unloading) points shall be provided and properly maintained.</p>	<p>During the operation phase of the mine, water sprinkling shall be done on roads, all loading & unloading points for controlling fugitive dust emissions.</p> <p>Air samples shall be collected, analyzed in respect of fugitive emissions, heavy metals etc. and monitoring records will be maintained.</p>

V	Data on ambient air quality (SPM, RSPM, SO ₂ , NO _x and heavy metals such as Hg, Pb, Cr, As, etc)) shall be regularly submitted to the Ministry including its Regional Office at Bhubaneswar and to the State Pollution Control Board and the Central Pollution Control Board once in six months.	Monitored data for ambient air quality will be submitted six monthly to the concerned statutory authorities (Regional MoEF/ JSPCB/ CPCB) during the operation phase of the Mine Block.
VI	Adequate measures shall be taken for control of noise levels below 85 dB (A) in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.	Effective measures will be taken to minimize the noise level below 85 db (A) in the work zone. Workers in high noise environment area shall be provided with ear plugs/muffs.
VII	Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.	The industrial waste water will be collected and treated conforming to standards prescribed by JSPCB before final discharge.
VIII	Vehicular emissions shall be kept under control and regularly monitored.	All vehicles plying for project use will be maintained in good working condition. Regular monitoring of vehicular emission will be done. Vehicles used for transportation activity shall not be overloaded and will be covered with tarpaulin. Standard operating procedure will be prepared and implemented during the mining operation phase for proper movement of transportation vehicles for minimizing vehicular emission.
IX	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	A separate Environment management Group (EMG) has been established at site for sampling of various environmental parameters. EMG will be interacting with the JSPCB officials to identify the AAQ. Water quality & Noise sampling location for carrying out monitoring through recognized laboratory.
X	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.	Personal protective respiratory devices shall be made available to personnel working in dusty areas & adequate training on safety & health will be also imparted. A Schedule will be prepared for organizing occupational health surveillance programme for the workers in order to identify the impact & take appropriate corrective action, if required.
XI	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.	At the corporate Office, a separate Environmental Management Cell is already functioning under supervision of senior executive who is reporting to Head of the company.
XII	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.	The requisite funds for environmental mitigation measures have been included in the project cost. Financial provision as stipulated towards environmental mitigative measures will not be diverted for other proposes. Also year-wise expenses detail for environmental protection measure will be submitted to the Regional Office of MoEF at Bhopal.
XIII	The Regional Office of this Ministry located at	Full co-operation will be extended by the

	Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.	project authorities to the officers of MoEF/ RO during their inspection / site visit.
XIV	A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.	No suggestion / representation have been received while processing the proposal. Copy of the EC letter has been sent to the local administrative offices and the EC letter has been also uploaded on the company's website. www.ntpc.co.in
XV	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	Copy of the EC letter was sent to office of District Industry centre, District Collector office for display. A copy of the EC has been also marked to JSPCB for display at their Regional office.
XVI	The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in/ . The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.	Advertisement regarding EC has been published in two daily local newspapers widely in circulation in Jharkhand. Advertised in English in "Times of India" dated 30/05/2009 and in Hindi in "Prabhat Khabar" dated 30/05/2009. The Compliance status is being updated on Company's website at http://10.0.30.5/home/home10.asp and http://10.1.251.109/pbcmp . The data is also being displayed at entrance of the office.
3	The Ministry or any other competent authority may stipulate any further condition for environmental protection.	If any additional condition related to environment protection stipulated by the statutory authorities, the same will be compiled.
4	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.	Noted and will be complied.
5	The above conditions will be enforced <i>inter-alia</i> , under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.	Noted and will be complied.

Annexure – ICSR/CD Activities undertaken from Oct 2012 to Mar 2013 (PBCMP)Introduction:

To ensure the benefits of PAPs, NTPC is offering R&R benefits in line better than Jharkhand Rehabilitation & Resettlement Policy-2008. The policy envisages individual R&R benefits towards Rehabilitation and Resettlement.

In addition, the community development activities are being undertaken up as per the need and requirement in the project affected villages and in the neighboring area. This includes capital expenditure on infrastructure up-gradation including that for health, education, community buildings, sanitation etc as well as welfare activities related to training, cultural activities, sports etc. Special programs for focus groups like Vulnerable, Elderly, Women, Physically challenged etc is also taken up.

Accordingly, the work on community development activities / welfare measures has been initiated. Details are as under:

HEALTH

- **Medical Camps** through NTPC doctor is being organized on regular basis in the project affected villages. In total 40 camps were organized during the period from October 2012 to March 2013.

Free consultations and medicines were provided to 3594 patients.

EDUCATION

- **Enrolment of Wards of PAPs for full time ITI Training at ITI Hazaribagh (24), Dhanbad (06) & Dumka (12) (Session 2012-14)**
- **Provision of Study kits to newly enrolled ITI Students at ITI Hazaribagh** – Study kits were provided to newly enrolled ITI Students at ITI Hazaribagh on 01.11.2012.
- **Provision of text books to newly enrolled ITI Students at ITI Hazaribagh for the session 2012-13** – Text books on different trades were provided to newly enrolled 24 wards of PAPs at ITI Hazaribagh on 15.12.2012.
- **Provision of School Bags & Water Bottles to School Students** – 264 school bags and water bottles provided to students of following project affected schools, details are as under:
 - i) Primary and Middle School, Manjhlidadi 157 nos. on 15.02.2013.
 - ii) Primary school, Langatu 107 nos. on 21.02.2013.

OTHER COMMUNITY INFRASTRUCTURE

- **Civil & Construction Works at Project Affected Villages:**
 - i) Construction of drainage from Police Station to Sirma river in Guruchatti, Dhenga (Work in Progress),
 - ii) Installation of Hand Pumps in Banadag Village,
 - iii) Construction of Boundary wall of GDM Girls School, Barkagaon (Work is in progress)
 - iv) Construction of Approach Road from Urub to Itiz village (Work in Progress),

CAPACITY BUILDING

- **Opening of new PICs at Nagadi and Chepakala villages:** With an objective of facilitation of PAPs regarding gathering of information with respect to receiving of land compensation, R&R benefits, Community Development (CD) activities and also for expressing any grievances. New PIC opened at Nagadi on 15.10.2012 and at Chepakala on 10.11.2012.
- **Completion of tailoring training programme conducted for women / girls of Project Affected villages (3rd batch)** - Tailoring Training Programme for Women and Girls (3rd batch) from Project Affected Villages was organized for a period of six months from 25.06.2012 to 24.12.2012. This programme was conducted and completed successfully at our PIC, Manjhlidadi.
- The objective of the training programme was to promote self employment opportunities amongst ladies, which will lead towards women empowerment.
- Conducted meeting with the villagers of Itiz village at Site office, Barkagaon. The meeting was chaired by HOP and other Sr. Officials were present. R&R provisions were explained to villagers and many queries raised by villagers were clarified on 18.10.2012.
- **Orientation programme for 30 trainees** each in 2 crafts namely Zardozi and Jute Macarame Craft of Nagadi and Dhenga (kadmadih tola) villages towards Jharcraft training was done on 23.01.2013 and 24.01.2013 respectively at site office, Barkagaon.
- **Inauguration of JHARCRAFT Training for Women PAPs of Nagadi and Dhenga villages:** As a part of women empowerment initiative, a handicraft trainings for women PAPs (60 nos.) through JHARCRAFT is being conducted at NTPC Project Affected Villages of PBCMP.

Initially, women PAPs of Nagadi and Dhenga (Kadmadih Tola) villages are being trained from 23.01.2013 and 24.01.2013 respectively in 2 crafts namely ZARDOZI and JUTE MACARAME CRAFT. **Inauguration of JHARCRAFT Training Centre** was held on 23.01.13 at Nagadi and on 24.01.13 at Dhenga (Kadmadih tola) villages in the presence of Sr. Officials of NTPC. The objective of the training is that, the trained women PAP's in the handicrafts could able to generate sustainable income and become self dependency.



- **NTPC Organized tailoring training to the women / girls of Project Affected villages and Sewing Machines were provided to successful candidates** - Sewing machines (30 nos.) were provided to trained women of 3rd batch in the presence of HOP (PB, CB&KD) and other Sr. Officials at our NTPC site office on the occasion of Republic Day on 26th January' 13.
The objective of providing sewing machines was to promote self employment opportunities for ladies which will increase self-dependency and will pave way towards women empowerment.
- Opening of ban

CULTURAL HERITAGE

- **To promote cultural identity and community gathering, NTPC provided assistance**
 - i) During the event "JHUMAR PRATIYOGITA" on the occasion of "JITYA FESTIVAL" on 09.10.2012 in Sikri Village.
 - ii) During the occasion of "Deepawali Mela" at Manjhlidadi (Dadikala) village from 13th - 15th November 2012.

OTHER WELFARE ACTIVITIES

- **Provision of Lab Equipments to Karanpura College, Barkagaon:** With an objective of promoting sound education facilities in Institutions of project affected area, Lab Equipments provided to Karanpura College, Barkagaon on 05.01.2013
- **Provision of blankets to old age persons of project affected villages** – 1285 nos. blankets were provided to old age persons in following villages, details are as under:
 - i) Chepakala and Dhenga, 35 nos. on 07.11.2012
 - ii) Chepakala, 300 nos. on 10.12.2012
 - iii) Arahara village, 100 nos. on 05.01.2013
 - iv) Langatu village, 100 nos. on 08.01.2013
 - v) Manjhlidadi village, 275 nos. on 10.01.2013
 - vi) Nagadi, Dadikala and Sinduwari village, 75 nos. on 16.01.2013
 - vii) Urub village, 100 nos. on 22.01.2013
 - viii) Dadikala village, 150 nos. on 11.02.2013
 - ix) Nagadi and Sinduwari village, 150 nos. on 14.02.2013
- **Assistance in terms of gifts in the marriage of girl child of a BPL PAP:** Assistance in terms of gifts in the form of some assets and cheque up to a value of Rs 10,000/- in the marriage of girl child of a BPL PAP of Chepakala Village was provided on 04.02.2013.
- **Fruit & Food packets provided to road accident injured PAPs of PBCMP villages, admitted at RIMS, Ranchi on 19.02.13.**

SETTING OF ITIS

- Construction of ITI at Barkagaon is in progress
- Procurement of Tools and Equipments for MAITI Barkagaon in 5 trades (i.e Fitter, Electrical, Motor Mechanic Vehicle, Mechanic Diesel and Welder) is in progress.

R&R Plan Implementation

SN	Areas	REMARKS	
		Nos.	
I	ITI full time training	112	112 candidates already trained during financial year 2009-10 2010-2012 & 2011-2013 and 47 trainees are being enrolled for the session 2012-14.
II	Other training	80	Tailoring training, Total – 80 women trained (1st, 2 nd & 3 rd Batch)
		40	Computer training for girls, 40 candidates trained.
		20	Motor driving training, 20 candidates trained.
III	Modular Employable Skills (MES)	175	Under MES course, 175 trained
IV	CD Activities (Rs in Lakhs)	476.88	Due to the various CD activities undertaken in the areas of Health, Education, Infrastructure, Skill building, Women Empowerment increasing the credibility of NTPC and confidence in PAP's .Many PAP's coming forward for receiving land compensation in both CBA & LA acquired area.

Expenditure on R&R Plan

Duration	Actual expenditure as per R&R Plan (Rs. Lakh)		
	Rehabilitation	Resettlement	CD Activities
During the Financial Year (2009-10, 2010-11& 2011-12)			355.28
During the Month (March 2012)	-	-	5.08
During the Financial Year (2012-13)	-	-	121.60
Cumulative expenditure (Total)	-	-	476.88



झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

::संकल्प::

सं0-10/डी.एल.ए./एन.टी.पी.सी. (को.) पुन.-16/09 /रा., राँची, दिनांक-

राजस्व एवं भूमि सुधार विभाग, झारखण्ड, राँची के संकल्प सं0-630/रा. दिनांक-23.07.08 द्वारा स्वीकृत 'झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति-2008' राज्य गजट के प्रकाशन की तिथि-25.07.08 से झारखण्ड में लागू है। एन.टी.पी.सी. लि0 द्वारा हजारीबाग जिलान्तर्गत पकरी बरवाडीह कोल माईन्स प्रोजेक्ट में non coal Bearing Area में पड़ने वाली रैयती भूमि के भू-अर्जन हेतु झारखण्ड सरकार के साथ दिनांक-12.05.2011 को एकरारनामा किया गया। उक्त एकरारनामा में एन.टी.पी.सी. लि0 द्वारा भू-अर्जन से प्रभावित परिवारों/व्यक्तियों के पुनर्वास हेतु बचनबद्धता दी गई है।

2. झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति-2008 के अध्याय-IV के आलोक में एन.टी.पी.सी. लि0 द्वारा पकरी बरवाडीह कोल माईन्स प्रोजेक्ट के नन कोल बीयरिंग एरिया एवं कोल बीयरिंग एरिया में भू-अर्जन से प्रभावित परिवारों का सामाजिक-आर्थिक सर्वे (Socio-Economic Survey) I.I.T., खड़गपुर एवं क्षेत्रीय NGO 'अभिज्ञान' से कराया गया है। समर्पित प्रतिवेदन के अनुसार सर्वेक्षण का सार निम्नवत् है :-

क्र.	विवरण	भू-अर्जन अधिनियम से प्रभावित	C.B. Act से प्रभावित	कुल प्रभावित
(i)	Homestead oustees (HSO's)	0	4276	4276
(ii)	Project Affected families (PAF's)			
	(क) अनुसूचित जन जाति	0	0	0
	(ख) अनुसूचित जाति	191	648	839
	(ग) ओ.बी.सी.	699	5886	6585
	(घ) सामान्य श्रेणी	178	737	915
	कुल-	1068	7271	8339
(iii)	BPL Families	303	1993	2296
(iv)	विधवा	53	21	74
(v)	अविवाहित पुरुष	2	1	3
(vi)	अविवाहित महिला	0	0	0
(vii)	विकलांग	2	1	3
(viii)	नाबालिग अनाथ	0	0	0
(ix)	Vulnerable Person	0	0	0
(x)	कृषि मजदूर	4	4	8
(xi)	गैर कृषि मजदूर	0	0	0
(xii)	Artisons	0	5	5

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3. सर्वेक्षण प्रतिवेदन के अनुसार इस परियोजना में अनुसूचित जन जाति का कोई भी परिवार HSO's अथवा PAF's के अन्तर्गत नहीं है।

4. परियोजना से प्रभावित होनेवाली जन सुविधाओं और सरकारी भवनों की सूची जो प्रभावित है अथवा जिनके प्रभावित होने की संभावना है, निम्नवत है :-

1. सरकारी विद्यालय - 24
2. पंचायत भवन - 03
3. प्राथमिक स्वास्थ्य केन्द्र - 01
4. आँगनबाड़ी केन्द्र - 19
5. उप डाकघर - 01
6. महिला प्रशिक्षण केन्द्र - 01
7. कृषि उत्पाद हेतु भंडारगृह - 01

5. परियोजना से प्रभावित होनेवाली सार्वजनिक एवं सामुदायिक संपत्तियों, परिसंपत्तियों और संरचनाओं का विवरण, जो प्रभावित हो रही है, निम्नवत है :-

1. मंदिर - 32
2. मस्जिद - 06
3. खेल मैदान - 02
4. तालाब - 15
5. कुँआ - 08
6. कब्रगाह - 19
7. हाट बाजार - 02
8. पहुँच पथ - 03

6. परियोजना से प्रभावित भूमि एवं PAF's की विवरण निम्नवत है :-

मौजो की संख्या	क्षेत्र (रैयती एकड़ में)	PAF's की संख्या	अभ्युक्ति
7	1711	2221	पूर्ण सर्वे के अनुसार DLAO, कार्यालय में रक्षित अभिलेख के आधार पर
10	2360	5050	
13	690	1068	
कुल- 30	4761	8339	

7. उपर्युक्त प्रभावित परिवारों/व्यक्तियों को पुनर्वासित करने हेतु पुनर्स्थापन क्षेत्र के रूप में अर्जित की जा रही भूमि की विस्तृत विवरणी निम्नवत है :-

अंचल का नाम	ग्राम/मौजा	थाना नं.	रकबा (एकड़ में)		
			रैयती	गैरमजरुआ	कुल
बड़कागाँव	ढेंगा	127	170.14	4.1.10	211.24
बड़कागाँव	लकुरा	128	9.52	1.77	11.29
			179.66	42.87	222.53

8. एन.टी.पी.सी. लि० द्वारा कोल बियरिंग एरिया एवं नैन कोल बियरिंग एरिया दोनों के भू-अर्जन से प्रभावित विस्थापितों के लिये एक संयुक्त 'पुनर्स्थापन एवं पुनर्वास योजना' समर्पित की गई है।

9. झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति की कंडिका-4.4.1 के अनुसार स्वतंत्र बहुविध विशेषज्ञ समूह का वर्तमान में अस्तित्व में नहीं होने के फलस्वरूप एन.टी.पी.सी. लि० द्वारा समर्पित "पुनर्स्थापन एवं पुनर्वास योजना" को परामर्शी परिषद के समक्ष उपस्थापित किया गया। परामर्शी परिषद द्वारा गहन समीक्षोपरान्त दिनांक-12.02.2013 को मद संख्या-12 में स्वीकृति प्रदान की गई है जो कि निम्नवत् है :-

SI No.	Jharkhand R&R Policy Clause	Jharkhand R&R Policy Provisions	Proposed R&R Package to be given by NTPC
1	2	3	4
1	Land compensation	As per circle rate varying from 1.4 to 3.6 lacs per acre plus solatium and interest etc. Financial implication:3.81 Rs lacs/acres	Land compensation@Rs.15 lacs/acre inclusive of award amount of the land(value of land+ solatium+ statutory interest) +cash value of 300 days minimum assured wages for a year + cash value of 600 days minimum wages as subsistence allowance in lieu of employment +cash value of 1/10th of the land acquired from the land looser(maximum 50 decimal).
2	7.1	R&R benefit shall be extended to all the affected families on the date of publication of the declaration ,any division of assets in the family after said date may not be taken into account	NTPC will comply the provisions of Jharkhand R & R
3	7.2	Any PAP who losses his/her house due to LA will be allocated house site equivalent to the actual area of house lost limited to maximum of 10 decimal in rural area and 5 decimal in urban area a pucca house of 100 sqm carpet area on the allotted site shall be constructed by acquiring body which should consists of 2 bedrooms, 1 Drawing room,1 kitchen & 1 toilet.	A:-NTPC shall allocate house site equivalent to the actual area of house lost limited to maximum of 10 decimal which is equivalent to 400sqmt land. NTPC shall construct a house of 100 sqm carpet area on the said plot of 400 sqm consisting of 2 bedrooms,1 Drawing room,1 kitchen & 1 toilet with the roof right.

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4	7.2	Affected family losing house on land less than 10 decimal area in rural area & 5 decimal in urban area shall be allotted 150 sqm land for construction of house. pucca house of equal carpet area or carpet area of minimum 55 sqm which ever is more shall be constructed by acquiring body. it will be limited to a maximum of 100 sqm.	B:-In case of affected family losing house on land less than 10 decimal area in rural area NTPC shall allocate house site of 150 sqmt land. NTPC shall construct house of 55 sqm on said plot consisting of 1 bedrooms, 1 Drawing room, 1 kitchen & 1 toilet with the roof right.
5		If affected family opts not to take the house offered then the PAF shall get one time financial assistance for construction of house @ Rs 3.00 Lakhs	c:- NTPC shall allocate house to all the persons who loses their house.
6	7.3	Each BPL family residing in affected area for a period not less than 15 years in non scheduled area & 30 years in scheduled area shall be entitled to get a constructed house of 55sqm carpet area in rural as well as urban area.	NTPC will provide house in R&R Colony
7		If affected BPL family opts not to take the house offered then the BPL family shall get one time financial assistance for construction of house @ Rs 2.00 Lakhs	NTPC will comply the provisions of Jharkhand R & R
8	7.4	Each affected family to whom Govt land can not be settled or if they do not opt to get Govt land, they will be entitled to get 1/10th of land lost due to LA subject to a maximum of 50 decimal land in proposed township or at a place in the proximity. This will be calculated by deducting land allotted for homestead purpose	not providing land. the cost of the proposed land to be given is included in the consolidated package mentioned in Sl.No 1.
9	7.5	Stamp duty and other fees payable for registration of land or house allotted to the affected family shall be borne by acquiring body	NTPC will bear the stamp duty & other fees for registration of allocated house site & constructed house.
10	7.6	land & houses allotted to PAF shall be free from all encumbrances	NTPC will comply the provisions of Jharkhand R & R
11	7.7	Land and house allotted to affected families shall be in joint name of wife and husband. monetary amount shall be disbursed through bank account opened in the joint name	NTPC will comply the provisions of Jharkhand R & R
12	7.8	Each displaced family having cattles shall get one time financial assistance of Rs 35000 for construction of cattle shed	Rs 35,000 as mentioned in Jharkhand R & R

13	7.9	Each displaced family shall get one time financial assistance of Rs 15000 for shifting of family, belongings, cattle & building materials	Rs 15,000 as mentioned in Jharkhand R & R
14	7.10	Each affected trader who has been displaced having pucca shop or gumti shall get one time financial assistance of Rs 50000	NTPC will comply the provisions of Jharkhand R & R
15	7.11.1(a)	Employment to one eligible persons from each nuclear family who has lost their agriculture land or homestead land due to LA. If more jobs are available then priority to be given to the displaced persons priority in the employment to be decided by Administrator(concerned DC) in consultation with gram sabha & requiring body	This will be largely taken care by NTPC by way of enhanced compensation mentioned in forgoing para 1 and enhanced annuity mentioned in para 26 below.
16	7.11.1(b)	Technical/vocational training to the affected persons to make them suitable for the jobs	NTPC will ensure completion & operation of ITI at Barkagaon immediately.
17	7.11.1 (C)	requiring body to provide Scholarship and skill development opportunities to eligible persons from the affected families as per criteria fixed by State government	ITI training is being provided on NTPC cost to affected persons, Modular employable scheme course arranged for wards of PAP's
18	7.11.1(d)	requiring body to give preference to affected persons or their groups or cooperatives in allotment of outsourced contracts, shops etc coming up in the project.	NTPC will comply the provisions of Jharkhand R & R
19	7.11.1(e)	requiring body to give preference to willing landless labour & unemployed affected persons in labour jobs during construction phase	NTPC will comply the provisions of Jharkhand R & R
20	7.11.1(f)	Age of Nominees of the PAF for employment shall be relaxed by 10 years	not providing employment
21	7.11.1(g)	All unskilled and semi skilled direct employment created in the project shall be provided to the members of affected families subject to availability and suitability	NTPC will comply the provisions of Jharkhand R & R
22	7.11.1(h)	Preference to local people in all levels of employment as far as possible	not providing employment
23	7.11.1(i)	Each affected family will nominate one member for employment	not providing employment
24	7.11.1(j)	Demise of person of affected family during service ,his dependent will be provided employment on compassionate ground	not providing employment

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25	7.11.2	affected persons to be offered the necessary training facilities for development of entrepreneurship, technical & professional skills for self development.	NTPC will comply the provisions of Jharkhand R & R
26	7.12	If employment is not provided by the requiring body to the PAFs then Annuity @ Rs.12000/- per acre per annum for 30 years which is to be escalated by Rs.500 /acre/annum every two years from the date of displacement. maximum amount of annuity shall be limited to Rs 10000/- per month i.e. Rs.12000 per year for 30 years which is to be increased by Rs.500 in every two years. If PAF losses less the one acre of land then minimum Rs.1000 per month is to be paid.	In lieu of employment annuity @ Rs. 36,000 per acre per annum for 30 years for those losing one acre or more land which is to be escalated by Rs.1,000 every two years(Limited to maximum for 5 acres).Those losing land less than 1 acre then annuity @ Rs 30,000 per annum for 30 years which is to be escalated by Rs. 750 every two years
27	7.13.1	1% annual profit to be distributed in PAP's for companies other than PSU's	As per GOI policy for central PSUs engaged in mining
28	7.13.2	Distribution of profit	As per GOI policy for central PSUs engaged in mining
29	7.14	each affected family shall get Subsistence allowance equivalent to 25 minimum agriculture wages per month for one year i.e. 300 MAW	This benefit is included in land compensation at s. No. 1.
30		Affected families not getting employment from requiring body shall get amount equal to 600 days of agriculture wages.	This benefit is included in land compensation at s. No. 1.
31	7.15	Requiring body to pay Pension for life to vulnerable affected persons @ Rs 1500/- per month for life.Vulnerable means disabled, destitutes, orphans, widows, unmarried girls, abandoned women or persons above 50 yrs of age who are not provided or can not immediately be provided with alternative livelihood & who are not otherwise covered as part of a family.(clause 6.4.v)	As per the Jharkhand State R & R Policy comprehensive Re-survey will be conducted by DC Hazaribagh to ascertain such vulnerable persons.
32	7.16	Except Cl 7.13.1 and 7.15 other benefits can be paid in lumpsum	NTPC will comply the provisions of Jharkhand R & R
33	7.18.1	if project involves displacement of 100 STs then tribal development plan to be prepared.	not applicable in the instant case
34	7.18.2	1/3 of compensation amount due to be paid as first instalment rest at time of taking over possession	NTPC will comply the provisions of Jharkhand R & R

35	7.18.3	Schedule tribes to be resettled in same schedule area in the compact block	not applicable in the instant case
36	7.18.4	in the resettlement areas predominantly inhabited by STs and to be given for community and religious gatherings free of cost	not applicable in the instant case
37	7.18.5	if PAFs belonging to SC, ST, OBC categories are resettled outside the district then 25% higher R & R benefits of clause 7.8,7.9 7.10 is to be paid	not applicable in the instant case
38	7.18.6	any alocation of tribal land in violation of laws of land then it will be treated as null & void. R & R benefits to be paid to the original tribal owner.	NTPC will comply the provisions of Jharkhand R & R
39	7.18.7	in hydel projects,PAFs to get fishing rights in the reservoirs	not applicable in the instant case
40	7.18.8	Affected ST/SC/other forest dweller families who are in possession of forest land in the affected area prior to 13th December,2005 shall be eligible for R & R Benefits	NTPC will comply as per provisions of FRA 2006.
41	7.19 .1 to 7.19.6	Amenities and infrastructural facilities to be provided by the requiring body in the Resettlement areas	Roads,public Transport, drainage, sanitation, drinking water, community pond, plantation, public utilities (panchayat Ghar,electric supply , healthcare facilities, playground, community centre,school,place of worship, burial/cremation ground ,grazing land etc, will be part of R&R colony.
42	7.20	Indexation of Rehabilitation Grant and other benefits shall be indexed as per CPI(consumer price index) except annuity.	NTPC will comply the provisions of Jharkhand R & R
43	7.21	Periphery development: requiring body to earmark 1% of their annual net profit for development within 15 Km periphery.commissioner to coordiante & State Govt. may frame rules & guidelines for this purpose.	NTPC will comply the provisions of Jharkhand R & R

उपर्युक्त वर्णित प्रावधानों के अतिरिक्त अन्य देय कोई भी लाभों/सुविधाओं का भुगतान/विवरण झारखण्ड पुनर्स्थापन एवं पुनर्वास नीति-2008 के आलोक में किया जायेगा।

झारखण्ड राज्यपाल के आदेश से,

ह0 / -

(ए0 के0 रस्तोगी)

सरकार के विशेष सचिव

क.प्र.उ.

7

Sec10/adhisuchna/R&R 23.02.2013 (lalit)

कोष

Rajni

PAGE 7 OF 8

ज्ञापांक—

दिनांक—

प्रतिलिपि :—अधीक्षक, राजकीय मुद्रणालय, डोरण्डा, राँची को सूचना एवं झारखण्ड राजपत्र के असाधारण अंक में प्रकाशनार्थ प्रेषित।

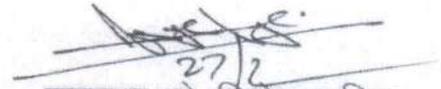
ह0/—

सरकार के विशेष सचिव

ज्ञापांक—

116/२७० दिनांक— 27-2-13

प्रतिलिपि :—महामहिम राज्यपाल के प्रधान सचिव/मुख्य सचिव के सचिव/विकास आयुक्त, झारखण्ड, राँची/सभी प्रधान सचिव/सचिव, झारखण्ड, राँची/सभी विभागाध्यक्ष/सभी प्रमंडलीय आयुक्त/सभी उपायुक्त/महाप्रबंधक, एन.टी. पी.सी. लि0, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।


27/2
सरकार के विशेष सचिव
कोश



Annexure A-9

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/2011 585/रा0, राँची, दिनांक-21-02-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0-हिनू, राँची।

विषय: मन्त्रिपरिषद की बैठक दिनांक-20.12.2012 की मद संख्या-29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लॉटों का कुल रकबा-20.12 एकड़ (विस्तृत विवरणी संलग्न अनु-1) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/- (अड़तालीस लाख एकानबे हजार दो सौ पचास) रुपये तथा (5 प्रतिशत 2,44,563/- (दो लाख चौवालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक-II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।
6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पूर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।
7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।
8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।
9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची-1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधि तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।
10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।
11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त

हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेंट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कम्पनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।
14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा-पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंघन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।
15. अन्य सभी शर्तें इस्टेट मैनुअल में निहित प्रावधानों एवं समय-समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,


19.02.13

(आर. आर. मिश्र)
सरकार के उप सचिव


19/02/13
कृ०पृ०उ०

निबंधित

ज्ञापांक-

दिनांक-

प्रतिलिपि- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं०-01/2010-11, 03/10-11, 04/10-11, 06/10-11, 08/10-11, 18/10-11, इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक-यथोक्त।



सरकार के उप सचिव



ज्ञापांक-

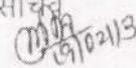
585/10 दिनांक- 21-02-13

प्रतिलिपि- आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक-2261, दिनांक-19.05.11, पत्रांक-2260, 2259, 2257, 2258 एवं 2256 दिनांक-19.05.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

Sh. U. Singh
Deputy Minister
Ranchi



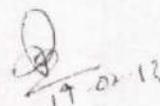
सरकार के उप सचिव



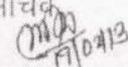
ज्ञापांक-

585/10 दिनांक- 21-02-13

प्रतिलिपि :-जेनेरल मैनेजर, एन.टी.पी.सी. लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।



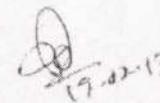
सरकार के उप सचिव



ज्ञापांक-

585/10 दिनांक- 21-02-13

प्रतिलिपि- राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा-4 (समन्वय) एवं प्रशाखा-5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।



सरकार के उप सचिव



अनुसूची अनुलग्नक-1

संचिका संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/11-585/11

27/02/13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :-

क्र.	अंचल	ग्राम	थाना नं.	खाता नं.	प्लॉट नं.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सोनबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली
					1067	2.50	नदी
					1088	0.12	परती नाली
					1140	5.17	नदी
					1208	0.10	नाला
सकल योग कुल रकबा-						20.12	
						एकड़	

17.02.13

सरकार के उप सचिव।

19/02/13

अनुसूची अनुलग्नक-II

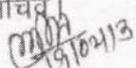
संचिका संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-17/11 - 585/१०

21-02-13

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :-

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रु. में)	भूमि की सलामी मूल्य (रु. में)	सलामी का 5% मूल्य रु. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरचू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सोनबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
कुल योग -			20.12 एकड़	--	48,91,250.00	2,44,563.00

कुल सलामी (रु. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रु. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रुपये मात्र।


 17.02.13
 सरकार के उप सचिव।

 17/02/13

5/स.भू. (एन.टी.पी.सी.) हजा.- 17/2011 - 585 /स. 21-0 2-13

अनुसूची-III		
लीज रेंट सूचकांक		
वर्षात में	लीज रेंट सूचकांक	भुगतयेय लीज रेंट
1	2	3
1	1.08	244563.00
2	1.16	262905.23
3	1.24	282623.12
4	1.34	303819.85
5	1.44	326606.34
6	1.54	351101.81
7	1.66	377434.45
8	1.78	405742.03
9	1.92	436172.69
10	2.06	468885.64
11	2.22	504052.06
12	2.38	541855.97
13	2.56	582495.16
14	2.75	626182.30
15	2.96	673145.97
16	3.18	723631.92
17	3.42	777904.32
18	3.68	836247.14
19	3.95	898965.68
20	4.25	966388.10
21	4.57	1038867.21
22	4.91	1116782.25
23	5.28	1200540.92
24	5.67	1290581.49
25	6.1	1387375.10
26	6.56	1491428.23
27	7.05	1603285.35
28	7.58	1723531.75
29	8.14	1852796.63
30	8.75	1991756.38


 17.12.13
 सरकार के उप सचिव

 17/12/13

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-224/2012-1628/रा0, राँची, दिनांक-20-05-13
राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0-हिन्नु, राँची।

विषय:-परामर्शी परिषद की बैठक दिनांक-27.2.2013 में मद संख्या-08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं., के विभिन्न खाता/प्लॉटों का कुल रकबा-50.97 एकड़ (विस्तृत विवरणी संलग्न अनु.-I) गै.म. खास किस्म परती कदीम, खलिहान, मोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ़हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/- (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू0 5,03,861/- (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक-II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/- (पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर प्रकरी बरवाडीह कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

- होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।
 6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।
 7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।
 - ~~8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।~~
 9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची-1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।
 10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

5/12/13

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कंपनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेंट की वसूली की जाएगी।
12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।
14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरुद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरुद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।
- (ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि प्रश्नगत भूमि वन भूमि नहीं है।
- (iii) विभागीय संकल्प संख्या-241/रा. दिनांक-22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।

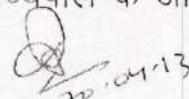
(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र-344/आर. दिनांक-14/15.01.1969 एवं 1857/रा. दिनांक-18.5.82 तथा पत्र संख्या-92/स.को. दिनांक-18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानों के अनुसार समुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्तें इस्टेट मैनुअल में निहित प्रावधानों एवं समय-समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,



(आर. आर. मिश्र)

सरकार के उप सचिव

ज्ञापांक-

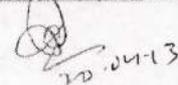
1638/रा. दिनांक- 20-05-13

निबंधित

प्रतिलिपि- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0-44/09-10, 42/09-10, 41/09-10, 40/09-10, 39/09-10, 38/09-10, 37/09-10, 36/09-10, 35/09-10, 33/09-10, 04/09-10 एवं 34/09-10 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक- यथोक्त।



ज्ञापांक-

1638/रा. दिनांक- 20-05-13

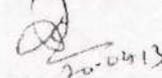
प्रतिलिपि-आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक-3810/रा. दिनांक-10.8.11, पत्रांक-3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823 सभी दिनांक-10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।



ज्ञापांक-

1638/रा. दिनांक- 20-05-13

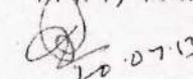
प्रतिलिपि:-जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।



ज्ञापांक-

1638/रा. दिनांक- 20-05-13

प्रतिलिपि-राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा-4 (समन्वय) एवं प्रशाखा-5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।



सरकार के उप सचिव

झारखण्ड सरकार

राजस्व एवं भूमि सुधार विभाग।

संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-155/2012 - 2322/रा0, राँची, दिनांक-19-07-13
राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0-हिनू, राँची।

विषय: परामर्शी परिषद् की बैठक दिनांक-08.05.2013 में मद संख्या-05 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव-अंचल के विभिन्न मौजा, विभिन्न थाना नं., विभिन्न खाता/विभिन्न प्लॉटों का कुल रकबा-543.02 एकड़ (विस्तृत विवरणी संलग्न अनुसूची अनु.-I) गै.म. खास (जंगल-झाड़) भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रू0 21,74,33,690/- (एक्कीस करोड़ चौहत्तर लाख तैंतीस हजार छः सौ नब्बे) मात्र तथा सलामी का 5% रू0 1,08,71,686 /- (एक करोड़ आठ लाख एकहत्तर हजार छः सौ छियासी) मात्र (विस्तृत विवरणी मूल्य गणना संलग्न अनुसूची अनुलग्नक-II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची-III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश: स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू-राजस्व-107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा नियत अवधि में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।
6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।
7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।
8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनुसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।
9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची-1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधि तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।
10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।
11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पुर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Trespasser समझा जाएगा एवं सरकारी

भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Trespasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।
13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।
14. उपायुक्त, हजारीबाग के प्रस्ताव के अनुसार प्रस्तावित भूमि में अवस्थित वृक्षों के संबंध में एन.टी.पी.सी. पकरी वरवाडीह कोल माईनिंग प्रोजेक्ट में अपयोजित अधिसूचित वनभूमि के अतिरिक्त जंगल-झाड़ी का भी एन.पी.भी. वन विभाग द्वारा वसूल किया गया है। अतः वृक्षों के मूल्यांकन को गणना में सम्मिलित नहीं किया गया है।
15. (i) भूमि हस्तान्तरण के पूर्व उपायुक्त, हजारीबाग यह सुनिश्चित हो लेंगे कि वनभूमि हस्तांतरण से संबंधित सभी नियमों/प्रक्रियाओं का पालन इस मामले में कर लिया गया है।
 (ii) उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि विभागीय संकल्प संख्या-241/रा., दिनांक-22.01.2011 में निहित प्रावधानों का अनुपालन कर लिया गया है।
 (iii) भूमि हस्तांतरण के पूर्व उपायुक्त, हजारीबाग यह सुनिश्चित हो लेंगे कि अभिलेख में अंकित दरों तथा वास्तविक हस्तान्तरण के समय प्रचलित दरों में से जो भी अधिक हो, के आधार पर सलामी इत्यादि की गणना की जायेगी।
 (iv) प्रस्तावित Deemed Forest Land के वन संरक्षण अधिनियम-1980 के तहत अपयोजन हेतु वन एवं पर्यावरण मंत्रालय, भारत सरकार के पत्रांक-8-56/2009 FC दिनांक-17 सितम्बर 2010 के द्वारा स्टेज-II की स्वीकृति प्राप्त हो गई है। Land Schedule का मिलान करते हुए भूमि हस्तान्तरित की जायेगी।

कृ०पृ०उ०

16. अन्य सभी शर्तें इस्टेट मैनुअल में निहित प्रावधानों एवं समय-समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,


ज.ग.१३,

(आर. आर. मिश्र)

सरकार के उप सचिव


ज.ग.१३

निबंधित

ज्ञापांक-

दिनांक-

प्रतिलिपि- उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं०-11/07-08, 5/08-09, 04/07-08, 18/08-09, 08/07-08, 16/08-09, 05/07-08, 03/08-09, 2/08-09, 17/08-09, 19/08-09, 06/07-08, 24/08-09, 12/07-08, 22/08-09, 01/08-09, 12/08-09, 21/08-09, 16/07-08, 17/07-08, 23/08-09, 14/07-08, 20/08-09, 15/07-08, 31/10-11, 30/10-11, 33/10-11, 32/10-11, 34/10-11, 29/10-11, 35/10-11, 10/07-08, 04/08-09, 15/08-09 एवं 32/10-11 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक-यथोक्त।


ज.ग.१३

सरकार के उप सचिव

ज्ञापांक-

2322/रा. दिनांक- 19-07-13

प्रतिलिपि- आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक-4077/रा., 4078/रा., 4079, 4080, 4081, 4082, 4083, 4084, 4085, 4086, 4087, 4091, 4092, 4093, 4094, 4095, 4096, 4097, 4098, 4099, 4100, 4100, 4102, 4103, 4104, 4105, 4106, 4107, 4108, 4109, 4110 सभी दिनांक-27.08.2011, पत्रांक-4089, 4088, 4090 दिनांक-29.08.11 एवं पत्रांक-1987/रा. दिनांक-31.03.2012 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।


ज.ग.१३

सरकार के उप सचिव

ज्ञापांक-

2322/रा. दिनांक- 19-07-13

प्रतिलिपि - जेनेरल मैनेजर, एन.टी.पी.सी. लि. पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचनार्थ प्रेषित।


ज.ग.१३

सरकार के उप सचिव

ज्ञापांक-

2322/रा. दिनांक- 19-07-13

प्रतिलिपि- राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा-4 (समन्वय) एवं प्रशाखा-5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।


ज.ग.१३

सरकार के उप सचिव


ज.ग.१३

संचिका संख्या-5/स.भू. (एन.टी.पी.सी.) हजा.-155/2012
भूमि की विवरणी (अनुलग्नक-1)

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि की विवरणी :-

क्र.	अंचल/थाना नं०	मौजा	खाता नं०	प्लॉट नं०	रकबा (एकड़ में)	किस्म भूमि गै.म. खास (जंगल-झाड़)
1	बड़कागाँव/48	चिरुडीह	8	79	3.72	जंगल-झाड़
2	बड़कागाँव/52	चेपाकला	124	411	0.74	जंगल-झाड़
3	बड़कागाँव/49	नगड़ी	90	664	4.58	जंगल-झाड़
				666	0.07	जंगल-झाड़
				1125	1.26	जंगल-झाड़
कुल रकबा					5.91 एकड़	
4	बड़कागाँव/59	सोनबरसा	145	1106	15.22	जंगल-झाड़
5	बड़कागाँव/56	पकरी बरवाडीह	02	1440	2.22	जंगल-झाड़
				1447	3.30	जंगल-झाड़
				2464	7.84	जंगल-झाड़
कुल रकबा					13.36 एकड़	
6	बड़कागाँव/58	लंगातु	216	64	0.61	जंगल-झाड़
				67	0.58	जंगल-झाड़
				81	0.13	जंगल-झाड़
				646	4.33	जंगल-झाड़
				955	2.68	जंगल-झाड़
				1912	0.17	जंगल-झाड़
				1915	0.17	जंगल-झाड़
				2173	9.10	जंगल-झाड़
				3825	14.60	जंगल-झाड़
				3839	0.28	जंगल-झाड़
कुल रकबा					32.65 एकड़	
7	बड़कागाँव/55	अराहरा	123	68	0.30	जंगल-झाड़
				243	0.12	जंगल-झाड़
				252	0.45	जंगल-झाड़
				268	3.83	जंगल-झाड़
				2179	0.30	जंगल-झाड़
कुल रकबा					5.00 एकड़	
8	बड़कागाँव/52	चेपाकला	124	411	0.66 एकड़	जंगल-झाड़
9	बड़कागाँव/62	केरी	69	459	5.82 एकड़	जंगल-झाड़
10	बड़कागाँव/60	सिन्दुवारी	6	65	0.67 एकड़	जंगल-झाड़
				82	3.23 ½	जंगल-झाड़
कुल रकबा					3.90 ½ एकड़	

19.01.13

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19/4

11	बड़कागाँव/56	पकरी बरवाडीह	2	347	6.88	जंगल-झाड़
				349	1.10	जंगल-झाड़
				379	1.17	जंगल-झाड़
				380	0.50	जंगल-झाड़
				384	0.47	जंगल-झाड़
				913	26.00	जंगल-झाड़
				1744	3.36	जंगल-झाड़
				1900	37.00	जंगल-झाड़
				1951	33.25	जंगल-झाड़
कुल रकवा					109.73 एकड़	
12	बड़कागाँव/41	ऊरुब	49	238	0.17	जंगल-झाड़
				284	0.13	जंगल-झाड़
				517	6.95	जंगल-झाड़
कुल रकवा					7.25 एकड़	
13	बड़कागाँव/41	ऊरुब	49	517	0.05	जंगल-झाड़
				540	9.90	जंगल-झाड़
कुल रकवा					9.95 एकड़	
14	बड़कागाँव/62	कंरी	69	459	21.18 एकड़	जंगल-झाड़
15	बड़कागाँव/49	नगड़ी	90	733	5.30	जंगल-झाड़
				737	2.56	जंगल-झाड़
				676	2.40	जंगल-झाड़
कुल रकवा					10.26 एकड़	
16	बड़कागाँव/49	नगड़ी	90	955	0.08	जंगल-झाड़
				985	1.32	जंगल-झाड़
				1091	1.67	जंगल-झाड़
				1125	0.90	जंगल-झाड़
कुल रकवा					3.97 एकड़	
17	बड़कागाँव/49	नगड़ी	90	676	13.10 एकड़	जंगल-झाड़
18	बड़कागाँव/58	लंगातु	216	646	5.34	जंगल-झाड़
				2173	5.09	जंगल-झाड़
				3825	10.05	जंगल-झाड़
कुल रकवा					20.48 एकड़	
19	बड़कागाँव/60	सिन्दुवारी	62	02	1.64	जंगल-झाड़
				65	1.38	जंगल-झाड़
				82	3.39 ½	जंगल-झाड़
कुल रकवा					6.41 ½ एकड़	
20	बड़कागाँव/49	नगड़ी	90	733	12.24	जंगल-झाड़
				737	16.94	जंगल-झाड़
कुल रकवा					29.18 एकड़	
21	बड़कागाँव/59	सोनबरसा	145	1106	15.34 एकड़	जंगल-झाड़
22	बड़कागाँव/58	लंगातु	216	2173	3.31 एकड़	जंगल-झाड़
23	बड़कागाँव/55	अराहरा	123	2030	0.85	जंगल-झाड़

29/4/13

				2166	0.70	जंगल-झाड़
				कुल रकवा	1.55 एकड़	
24	बड़कागाँव/58	लंगातु	216	64	0.41	जंगल-झाड़
				67	1.79	जंगल-झाड़
				81	3.59	जंगल-झाड़
				538	52.50	जंगल-झाड़
				646	39.33	जंगल-झाड़
				1018	19.66	जंगल-झाड़
				955	20.68	जंगल-झाड़
				1922	1.19	जंगल-झाड़
				3825	20.44	जंगल-झाड़
				कुल रकवा	159.59 एकड़	
25	बड़कागाँव/48	चिरुडीह	8	82	0.11 एकड़	जंगल-झाड़
26	बड़कागाँव/58	लंगातु	216	955	0.02	जंगल-झाड़
				1018	0.11	जंगल-झाड़
				1920	1.20	जंगल-झाड़
				3825	1.41	जंगल-झाड़
				कुल रकवा	2.74 एकड़	
27	बड़कागाँव/49	नगड़ी	90	533	0.44	जंगल-झाड़
				733	0.46	जंगल-झाड़
				कुल रकवा	0.90	
28	बड़कागाँव/60	सिन्दुवारी	62	77	0.06	जंगल-झाड़
29	बड़कागाँव/59	सोनबरसा	145	1106	1.44	जंगल-झाड़
30	बड़कागाँव/41	ऊरुब	49	216	0.09	जंगल-झाड़
				619	3.16	जंगल-झाड़
				कुल रकवा	3.25 एकड़	
31	बड़कागाँव/41	ऊरुब	49	517	4.00	जंगल-झाड़
32	बड़कागाँव/59	सोनबरसा	145	223	1.14	जंगल-झाड़
				239	1.40	जंगल-झाड़
				कुल रकवा	2.54 एकड़	
33	बड़कागाँव/41	ऊरुब	49	517	4.00 एकड़	जंगल-झाड़
34	बड़कागाँव/49	नगड़ी	90	664	22.22 एकड़	जंगल-झाड़
35	बड़कागाँव/47	ईतिज	15	110	3.47 एकड़	जंगल-झाड़

सकल योग कुल रकवा - 543.02 एकड़

~~ब.र.र.~~
29/4/13
विशेष सचिव

29/4/13

अनुसूची अनुलग्नक -II

संचिका संख्या-5/स.भू.(एन.टी.पी.सी.)-हजा.-155/2012

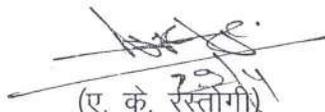
पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी. भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जानेवाली प्रस्तावित गैरमजरूआ खास (जंगल-झाड़ी) भूमि की मूल्य गणना विवरणी :-

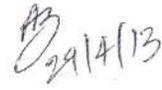
क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रु. में)	भूमि की सलामी मूल्य (रु. में)	वार्षिक व्यावसायिक लगान सलामी का 5%
1	2	3	4	5	6	7
1	बड़कागाँव	चिरुडीह	3.72	182000.00	677040.00	33852.00
2	बड़कागाँव	चेपाकला	0.74	372000.00	275280.00	13764.00
3	बड़कागाँव	नगड़ी	5.91	175000.00	1034250.00	51713.00
4	बड़कागाँव	सोनबरसा	15.22	286000.00	4352920.00	217646.00
5	बड़कागाँव	पकरी-बरवाडीह	13.36	294000.00	3927840.00	196392.00
6	बड़कागाँव	लंगातु	32.65	620000.00	20243000.00	1012150.00
7	बड़कागाँव	अराहरा	5.00	282000.00	1410000.00	70500.00
8	बड़कागाँव	चेपाकला	0.66	372000.00	245520.00	12276.00
9	बड़कागाँव	केरी	5.82	282000.00	1641240.00	82062.00
10	बड़कागाँव	सिन्दुवारी	3.905	367500.00	1435088.00	71754.00
11	बड़कागाँव	पकरी-बरवाडीह	109.73	294000.00	32260620.00	1613031.00
12	बड़कागाँव	उरुब	7.25	204400.00	1481900.00	74095.00
13	बड़कागाँव	उरुब	9.95	204400.00	2033780.00	101689.00
14	बड़कागाँव	केरी	21.18	282000.00	5972760.00	298638.00
15	बड़कागाँव	नगड़ी	10.26	175000.00	1795500.00	89775.00
16	बड़कागाँव	नगड़ी	3.97	175000.00	694750.00	34738.00
17	बड़कागाँव	नगड़ी	13.10	175000.00	2292500.00	114625.00
18	बड़कागाँव	लंगातु	20.48	620000.00	12697600.00	634880.00
19	बड़कागाँव	सिन्दुवारी	6.415	367500.00	2357512.00	117876.00
20	बड़कागाँव	नगड़ी	29.18	175000.00	5106500.00	255325.00
21	बड़कागाँव	सोनबरसा	15.34	286000.00	4387240.00	219362.00
22	बड़कागाँव	लंगातु	3.31	620000.00	2052200.00	102610.00
23	बड़कागाँव	अराहरा	1.55	282000.00	437100.00	21855.00
24	बड़कागाँव	लंगातु	159.59	620000.00	98945800.00	4947290.00
25	बड़कागाँव	चिरुडीह	0.11	182000.00	20020.00	1001.00
26	बड़कागाँव	लंगातु	2.74	620000.00	1698800.00	84940.00

29/4/13

27	बड़कागाँव	नगड़ी	0.90	175000.00	157500.00	7875.00
28	बड़कागाँव	सिन्दुवारी	0.06	367500.00	22050.00	1103.00
29	बड़कागाँव	सोनबरसा	1.44	286000.00	411840.00	20592.00
30	बड़कागाँव	उरुब	3.25	204400.00	664300.00	33215.00
31	बड़कागाँव	उरुब	4.00	204400.00	817600.00	40880.00
32	बड़कागाँव	सोनबरसा	2.54	286000.00	726440.00	36322.00
33	बड़कागाँव	उरुब	4.00	204400.00	817600.00	40880.00
34	बड़कागाँव	नगड़ी	22.22	175000.00	3888500.00	194425.00
35	बड़कागाँव	ईतिज	3.47	130000.00	451100.00	22555.00
कुल योग -			543.02		217433690.00	10871636.00

कुल (सलामी एक्कीस करोड़ चौहत्तर लाख तैंतीस हजार छः सौ नब्बे रूपये तथा 5% वार्षिक व्यावसायिक लगान एक करोड़ आठ लाख एकहत्तर हजार छः सौ छेयासी) रूपये मात्र।

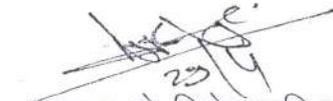

(ए. क. रस्तोगी)
विशेष सचिव।

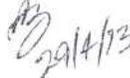

29/4/13

सं0स0-5/स.भू. (एन.टी.पी.सी.) हजा.-155/2012

/रा0, दिनांक-

अनुलग्नक III		
लीज रेंट सूचकांक		
वर्षात में	लीज रेंट सूचकांक	भुगतये लीज रेंट
1	2	3
1	1.08	10871686.00
2	1.16	11687062.45
3	1.24	12563592.13
4	1.34	13505861.54
5	1.44	14518801.16
6	1.54	15607711.25
7	1.66	16778289.59
8	1.78	18036661.31
9	1.92	19389410.91
10	2.06	20843616.73
11	2.22	22406887.98
12	2.38	24087404.58
13	2.56	25893959.92
14	2.75	27836006.92
15	2.96	29923707.43
16	3.18	32167985.49
17	3.42	34580584.40
18	3.68	37174128.23
19	3.95	39962187.85
20	4.25	42959351.94
21	4.57	46181303.34
22	4.91	49644901.09
23	5.28	53368268.67
24	5.67	57370888.82
25	6.1	61673705.48
26	6.56	66299233.39
27	7.05	71271675.90
28	7.58	76617051.59
29	8.14	82363330.46
30	8.75	88540580.24


सरकार के विशेष सचिव


29/4/13

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2. समूह महाप्रबंधक, पकरी-बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0 के पत्रांक-211 दिनांक-18.04.17 एवं पत्रांक-319, दिनांक-17.06.17 के द्वारा प्रस्ताव में सन्निहित गैरमजरूआ खास भूमि किस्म नदी के संदर्भ में undertaking दिया गया है जिसके अनुसार नदी का स्वरूप कुछ दूरी के लिए लगभग 500 मीटर तक सीधा किया जायेगा मगर नदी के बहाव में कोई परिवर्तन नहीं होगा तथा एन0टी0पी0सी0 उस जगह पर Underground mining नहीं करेगी।
3. उपायुक्त, हजारीबाग प्रस्तावित भूमि से संबंधित सभी खातों एवं प्लॉटों में अंकित रकबा का खतियान एवं अन्य राजस्व कागजातों से सत्यापन एवं मिलान कर आश्वस्त होने के पश्चात ही भूमि के लीज बंदोबस्ती की कार्रवाई करेंगे।
4. उपायुक्त, हजारीबाग भूमि के लीज बंदोबस्ती के समय कुल देय राशि एकमुश्त वसूल करेंगे।
5. प्रस्ताव में यदि गैरमजरूआ आम भूमि सन्निहित हो तो उक्त के मामले में विधिवत रूप से ग्रामसभा की सहमति प्राप्त करने के पश्चात ही उपायुक्त, हजारीबाग लीज बंदोबस्ती की कार्रवाई सम्पन्न करेंगे। उपायुक्त, हजारीबाग यह भी सुनिश्चित करेंगे कि अधियाची उपक्रम के द्वारा ग्रामीणों के लिए गैरमजरूआ आम भूमि के बदले वैकल्पिक व्यवस्था की जायेगी।
6. उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि यदि प्रस्ताव में सन्निहित भूमि वन भूमि अथवा जंगल-झाड़ी भूमि है तो वन संरक्षण अधिनियम, 1980 के तहत सक्षम प्राधिकार से अनापत्ति प्रमाण पत्र निर्गत किये जाने तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार से अंतिम स्वीकृति मिलने के उपरांत ही लीज बंदोबस्ती की कार्रवाई की जायेगी।
7. राजस्व विभागीय पत्रांक-92/स.को., दिनांक-18.02.02 के आलोक में 12 बिन्दुओं पर अनुपालन सुनिश्चित कर लिया जाएगा।
8. यदि परियोजना के अंतर्गत प्रस्तावित भूमि में वृक्ष आदि अवस्थित है तो उनकी लागत मूल्य की गणना कर एकरारनामा के समय अधियाची विभाग से राशि प्राप्त कर ली जायेगी।
9. राजस्व विभागीय संकल्प ज्ञापांक-4306/रा., दिनांक-24.10.2014 के द्वारा सरकारी भूमि के मूल्य का निर्धारित दर/सलामी से संबंधित कंडिका-2 (i) में विनिर्दिष्ट तीन मापदण्डों के अनुसार ही भूमि के मूल्य की गणना कर उसके भुगतान पर ही भूमि के लीज बंदोबस्ती की कार्रवाई की जायेगी। अगर परियोजना से संबंधित दर/सलामी, लगान एवं सेस सहित राशि में अंतर परिलक्षित होता है तो अंतर राशि संबंधित उपायुक्त द्वारा एकरारनामा करने के पूर्व प्राप्त कर ली जायेगी।
10. राजस्व विभागीय संकल्प ज्ञापांक-4306/रा., दिनांक-24.10.2014 की कंडिका 4 (g) के आलोक में प्रस्तावित भूमि के लीज बंदोबस्ती की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान तथा सेस की गणना कर ही संबंधित उपायुक्त द्वारा भूमि का लीज बंदोबस्ती किया जायेगा, परन्तु प्रस्तावित भूमि के मूल्य से यदि कम होता है तो अनुमोदित राशि की ही वसूली कर भूमि का लीज बंदोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

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11. जिस प्रयोजन हेतु भूमि का लीज बंदोबस्ती किया जा रहा है, उसमें भूमि की आवश्यकता नहीं रहने अथवा निर्धारित अवधि तक भूमि का उपयोग नहीं किये जाने पर भूमि स्वतः राजस्व, निबंधन एवं भूमि सुधार विभाग को वापस हो जायेगी।
12. एन0टी0पी0सी0 द्वारा उपर्युक्त कंडिका-1 एवं 2 में उल्लेखित शर्तों एवं Undertaking का पूर्ण रूप से अनुपालन सुनिश्चित किया जायेगा।

अनु0-यथोपरि।

झारखण्ड राज्यपाल के आदेश से,

ह0/-

(उदय प्रताप)

सरकार के संयुक्त सचिव

ज्ञापांक:-5/स.भू. हजा0 (पकरी-बरवा0 कोल)-28/17 6138/ राँची, दिनांक- 21-12-17

प्रतिलिपि:- उपायुक्त, हजारीबाग को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

II. विषय से संबंधित अभिलेख सं0-14/2008-09 मूल रूप में संलग्न कर वापस किया जाता है।
अनु0-यथोक्त।

2. आयुक्त, उत्तरी छोटानागपुर प्रमण्डल, हजारीबाग को उनके कार्यालय के पत्रांक-1151/रा0, दिनांक-13.07.17 के प्रसंग में कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

3. नोडल पदाधिकारी, ई-गजट, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, राँची को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

4. ✓ कार्यकारी निदेशक, पीबी0, सीबी0 एवं केडी, कोयला खनन परियोजनाएँ, एन0टी0पी0सी0 लि0, हजारीबाग, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग-825301 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

5. राज्यपाल सचिवालय/मुख्यमंत्री सचिवालय/मंत्रिमंडल सचिवालय एवं निगरानी विभाग/प्रधान सचिव, योजना-सह-वित्त विभाग, झारखण्ड, राँची/सचिव, ऊर्जा विभाग, झारखण्ड, राँची/उप सचिव, मुख्य सचिव कार्यालय, झारखण्ड/माननीय मंत्री, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड के आप्त सचिव/विभागीय प्रशाखा-12 (समन्वय) एवं प्रशाखा-5 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के संयुक्त सचिव



A Maharatna Company

Annexure A-10
एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)

238

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Date: 09.10.2018

Ref: 1040/PBCMP/EMG/2018/F-28/31748

To,

The Director General of forest (FC),
Ministry of Environment, Forest and Climate Change, (MoEF & CC)
Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi – 110003

Dear Sir,

Sub: Diversion of 1026.438 Ha of Forest Land for NTPC Ltd-PBCMP-amendment of condition no. 8 of stg-II & condition no 7 of stg-I forest clearance: Reg.

Ref1: Stg-I Lr No. F.No. 8-56/2009 dtd 11.05.2010 & Stage-II dtd 17.09.2010.

With reference to above subject, it is to mention that Ministry of Coal, GoI has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura Coal fields vide its allotment letter no. 13016/29/2003-CA dated 11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by ministry of coal vide its letter ref. no. 13016/29/2003-CA (Part) dated 07.03.2016. The environment clearance was granted by The Ministry of Environment, Forest and Climate Change (MoEF & CC) vide its letter ref. no. J-11015/692/2007-IA.II (M) dated 19.05.2009 and amended dated 29.06.2016 and 14.08.2018. Stage – I and Stage-II clearance was accorded vide letter cited under reference above.

As per condition no. 8 of stage-II & condition no 7 of stage-I of forest clearance which reads as:

Quote-

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

Un-Quote.

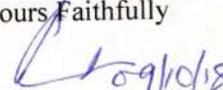
Regarding the plantation for atleast 50 m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from bank of a river or canal. Also, Dumhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih coal block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources dept Govt. of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala. Detailed explanation with supporting documents is enclosed with this letter for kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking you.

Yours Faithfully


[PARTHA MAZUMDER]
Chief General Manager
PB, CB, & KD CMP.

Encl.: A/a

1. PCCF & HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.
2. PCCF & ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.

कोयला खनन परियोजनाएँ, उज्जवल कॉम्प्लेक्स, पगमिल रोड, हजारीबाग- 825301, फोन + फैक्स - 06546-270749
Coal Mining Projects, Ujwal Complex, Pugmil Road, Hazaribag - 825301, Tele Fax : 06546-270749
Registered Office : NTPC Bhawan Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi - 110 003

NTPC Limited
Pakri Barwadih Coal Mining Project

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakri Barwadih Project in favor of M/s NTPC in Hazaribagh West Forest Division, Hazaribagh district, Jharkhand.

STAGE II CLEARANCE:

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
8	The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.	Presently the available area between the Khora nala and the mine pit limit is being taken up for plantation. The acquisition of area along the Pakwa Nalah is under progress and plantation will be done as per the available area.	The mining lease accorded to NTPC Pakri Barwadih Coal Mining project fall between two seasonal streamlets (Nalas) namely - Pakwa Nala on East side and Khora Nalah on the West Side of the coal block. Both the nallas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. Dumhani Nala, a seasonal tributary of the Khora nala fall in middle of the coal block allotted to NTPC PBCMP. All the nalas are seasonal and get dried in Summer. Surface plan enclosed as Annexure-1.	The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.
			As per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir.	

NTPC Limited

Pakri Barwadith Coal Mining Project

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			<p>Based on the DGMS guidelines mining plan was prepared and approved by Ministry of Coal, GoI. As per approved mining plan the mine excavation pit reaches up to 15 meters of any Nala considering the DGMS guidelines for the conservation of coal and safety.</p> <p>It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled. Hence, it is proposed to take the same plantation at any other location suggested by the state forest department in place of alongside of said nallas. Plans showing phage wise development of mine is enclosed as Annexure-2</p> <p>As stipulated in the Environment Clearance condition, realignment of the Dumuhani Nalla, which is in the middle of the coal block is within mining operations area, shall be done as per the CWPRS Study recommendation. Copy of EC enclosed as Annexure-3</p> <p>Further, necessary NOC has already been accorded by Water Resource Department, Govt of</p>	

bc

NTPC Limited
Pakri Barwadih Coal Mining Project

Cond. No.	Stage II Clearance Condition	Present Status	Reason for Exemption	Revised Condition Proposed
			<p>Jharkhand vide their letter ref. no. 2PMC/ND-171/2012-224 19.03.2013. Copy enclosed as Annexure-4</p> <p>Accordingly it is proposed to maintain 15 metres thick green belt on the side of Khorra and Pakwa nallas, instead of <i>Pakwa nallah and Dumhani nallah</i> as stipulated in the Stage-II FCC.</p> <p>As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner.</p> <p>Year wise plantation taken up till date is enclosed as Annexure-5</p>	

rk

रविश माजुमडर
 ए. सी. / ए. सी. / GOMPB, CB & KD
 सि. ए. / NTPC Limited
 इ. ए. सी. / PBCMP
 , जरीबाग / Hazaribag

ANNEXURE-I

No. 13016/29/2003-CA
 Government of India
 Ministry of Coal and Mines
 Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
 National Thermal Power Corporation Ltd.,
 NTPC Bhawan, Scope Complex,
 7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

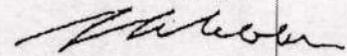
S

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

- i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.
- ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.
- iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.
- iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.
- v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

- vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC
- vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing of Barwadih coal block will render the mining lease liable for cancellation
- viii) NTPC may approach the CMPDIL to obtain the geological payment of necessary exploration cost and obtain a mining lease per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,



(S. K. Kakkar)
Under Secretary

Pl

No. 13016/29/2003-CA-1
Government of India
Ministry of Coal

New Delhi, the 25th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi - 110 003.

Handwritten notes:
27/8/06
K. S. Gupta
D. B. S.
V. S. Rana
+ 10/11/06

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

I am directed to refer to your letter No. NTPC:CM:MP:2006:180106 dated 18.01.2006 submitting mining plan of Pakri-Barwadih coal mining block for approval of the Central Government and to state that the mining plan of Pakri-Barwadih coal mining block has been considered and the approval of the Central Government thereon is hereby conveyed under Section 5 (2) (b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions :-

- i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.
- ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.
- iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

Handwritten signature:
V. S. Rana

Under Secretary to the Govt. of India.

Encls. As above.

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31/8/06

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BY SPEED POST

Dr. H. Duggal

ED(PB, CB, KD)
GM(CM-Engg.)
ba
10-03

REF TO
L

No. 13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal

Shastri Bhawan, New Delhi.
Date: the ... at March, 2016

Mr. Vms
S.M. CEIRE
GM PBTS
1/13

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7, Institutional Area, Lodhi Road,
New Delhi 110003.

Subject: Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:-

- i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;
- ii) Mining Lease of this block shall not encroach into any other adjacent block;
- iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;
- iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;
- v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till then no overburden shall be dumped over the area;
- vi) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m c.o.a. reserve of the block;

Dir. (Fin.) - For kind information please.

ba
08-03

22/12/13

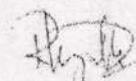
(55)

vii) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules, regulations, etc.

v) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court or result of lawful investigation by the authority empowered in this behalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,



[RISHAN RYNTATHIANG]

Under Secretary to the Government of India

Tel : 23073936

Encl : As above

Copy to :

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi - 110510
 Dated: 11th May, 2010

To
 The Principal Secretary (Forests),
 Government of Jharkhand,
 Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. $1026.438 \times 2 = 2053$ ha at the cost of User Agency.
- (ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.
- (iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.
2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.
- * 3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.
5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:
 - * (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - * (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - * (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.
6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.
- * 7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
- * 8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
9. The User agency will undertake comprehensive soil conservation measures at the project cost.
- * 10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.
- * 12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
- * 13. The forest land shall not be used for any purpose other than that specified in the proposal.

- 14. No labour camps shall be set up inside the forest area.
- 15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
- 16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.
- 17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.
- * 18. Any other condition that the CCF (Central), Regional Office, Bhubaneswar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.
- 19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)

Sr. Assistant Inspector General of Forests

Copy to:-

- 1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
- 2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
- 3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneswar.
- ✓ 4. User Agency for information.
- 5. Monitoring cell.
- 6. Guard File.

(C.D. Singh)

Sr. Assistant Inspector General of Forests

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
 CGO Complex, Lodhi Road,
 New Delhi - 110 510.
 Dated: 17th September, 2010

To
 The Principal Secretary (Forests),
 Government of Jharkhand,
 Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.
2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
- b Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.
- c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

AN

*Further
*

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:
 - (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.
 - (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.
 - (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.
 - (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.
 - (v) The top soil management plan should be strictly adhered to.
4. The forest land shall not be used for any purpose other than that specified in the proposal.
5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.
7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.
8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.
9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.
10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.
11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.
12. The forest land shall not be used for any purpose other than that specified in the

proposal.

13. No labour camps shall be set up inside the forest area.
14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.
15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.
16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.
17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.
18. The user agency shall also take up study on soil erosion / soil flow from the overburden areas with the help of GIS in consultation with the forest department.
19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.
20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to time in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)

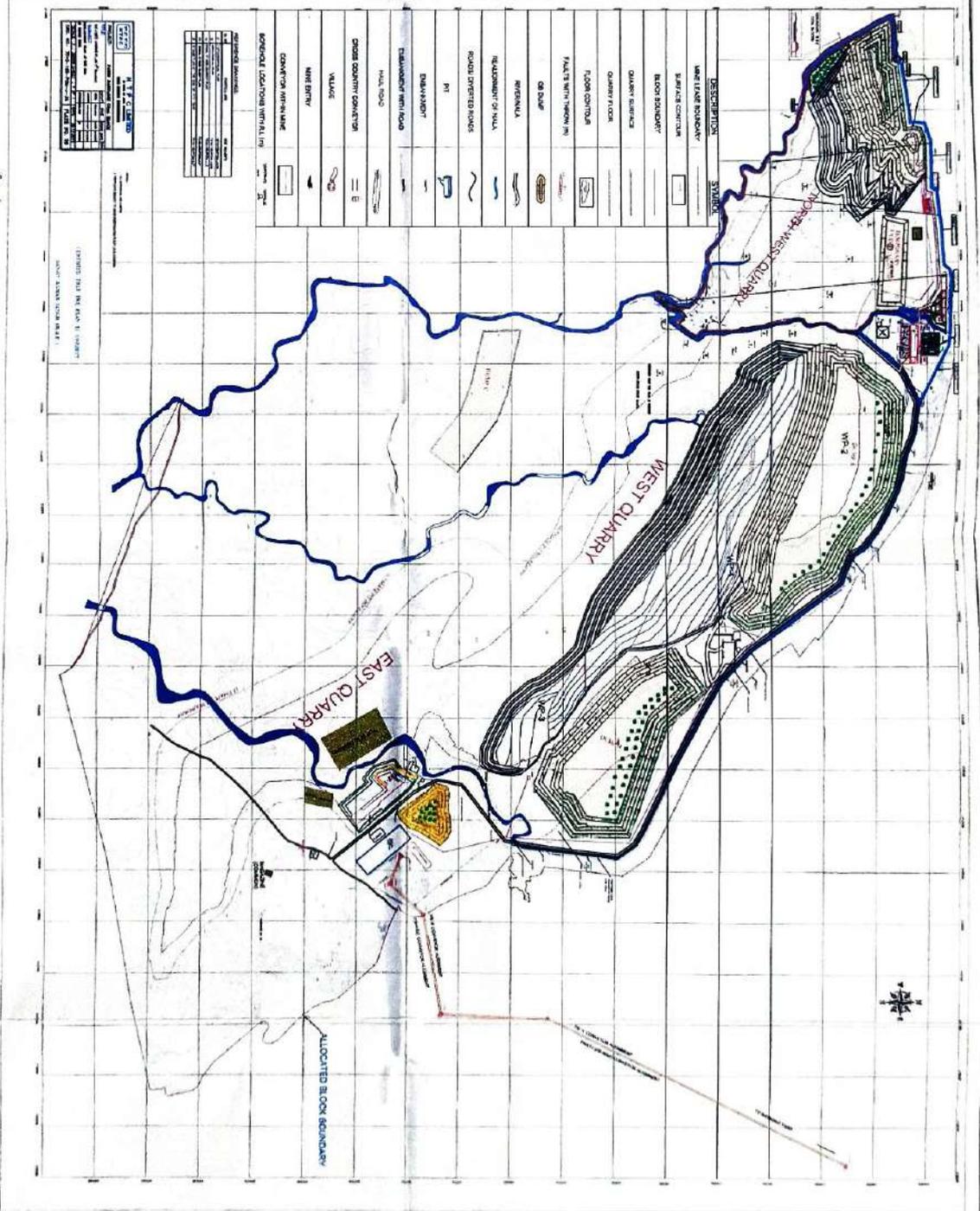
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)

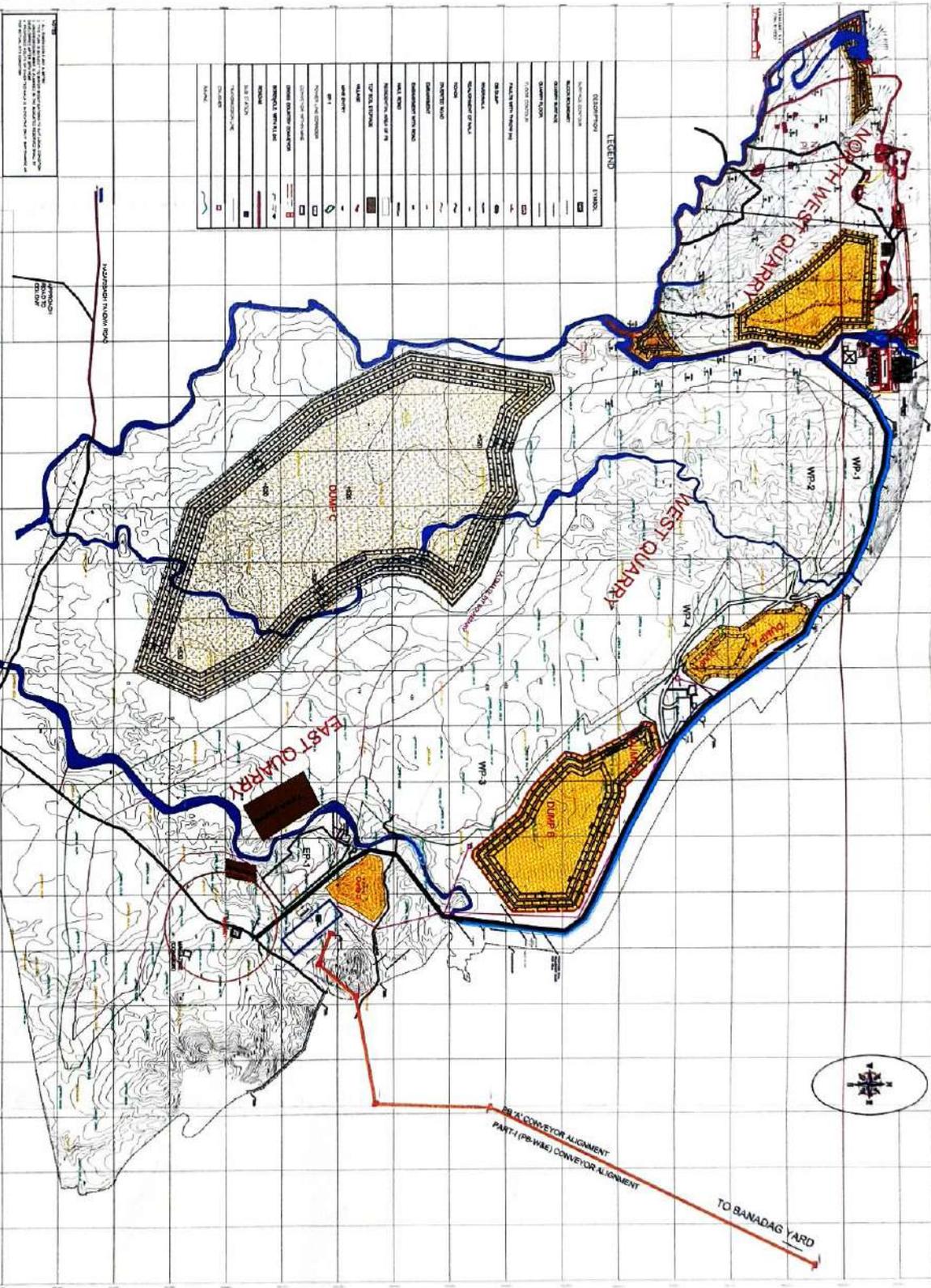
Sr. Assistant Inspector General of Forests



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LEGEND

DEMARCATION	THICK
BOUNDARY	THIN
QUARRY	THICK
ROAD	THIN
RAILWAY	THICK
WATER	THIN
...	...



REFERENCE DRAWINGS

No.	Description	Date
1
2
3

HTPC LIMITED
 COLI MINING ENGINEERING
 PROJECT: KANBI MANGANESE COLI MINE
 SUBJECT: MANGANESE PLAN (Part 1)

SCALE: 1:50000
 DATE: 28/07/2015
 SHEET NO. 4

CERTIFIED THAT THIS PLAN IS CORRECT
 SIGNATURE OF ENGINEER

APPROVED AND CERTIFIED COPY

APPROVED AND CERTIFIED COPY

MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 27th November, 2017.

G.S.R. 1449(E).—Whereas the draft of certain regulations which the Central Government proposes to make, in exercise of the powers conferred by section 57 of the Mines Act, 1952 (35 of 1952) and on the recommendations of the Committee constituted under section 12 of the said Act, were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), vide number G.S.R. 773 (E), dated the 20th October, 2011, as required by sub-section (1) of section 59 of the said Act, inviting objections and suggestions from all persons likely to be affected thereby on or before the expiry of a period of three months from the date of publication of the said notification in the Official Gazette;

And whereas the objections and suggestions received on the said draft have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 57 of the said Act and in supersession of the Coal Mines Regulations, 1957, the Central Government hereby makes the following regulations, namely:-

**CHAPTER I
PRELIMINARY**

1. Short title, commencement, application and extent.—(1) These regulations may be called the Coal Mines Regulations, 2017.

- (2) They shall come into force on the date of their publication in the Official Gazette.
 (3) They shall apply to every coal mine.
 (4) They shall extend to the whole of India.

2. Definitions.— (1) In these regulations, unless the context otherwise requires, -

- (a) “abandoned working” means such working as have been abandoned with no intention of working in future;
 (b) “Abandoned Mine Methane (AMM)” means a natural gas recovered from abandoned coal mines or part thereof;
 (c) “Act” means the Mines Act, 1952 (35 of 1952);
 (d) “approved safety lamp” and “approved electric torch” mean respectively, a safety lamp or an electric torch, manufactured by such firm and of such type as the Chief Inspector may, from time to time, specify by a general or special order;
 (e) “assistant manager” means a person possessing a Manager’s Certificate appointed in writing by the owner, agent or manager to assist the manager in the management, control, supervision and direction of the mine or part thereof, and who holds the rank immediately below the manager and superior to an overman and a sirdar;
 (f) “auxiliary fan” means a forcing fan or an exhausting fan used belowground wholly or mainly for ventilating one or more faces forming part of a ventilating district;
 (g) “average output” of any mine, means the average output per month during the preceding financial year of the total output from all workings within the specified mine boundaries;
 (h) “banksman” means a person appointed to superintend the lowering and raising of persons, tools and materials and to transmit signals at the top of a shaft or incline;
 (i) “booster fan” means a mechanical ventilator used belowground for boosting the whole current of air passing along the intake or return airway of a mine or ventilating district;
 (j) “coal” includes anthracite, bituminous coal, lignite, peat and any other form of carbonaceous matter sold or marketed as coal;
 (k) “Coal Mine Methane (CMM)” means a natural gas recovered from a coal mine or part thereof;

(3) If any dispute arises as to whether stone dust barriers or other alternative precautionary measures are required to be provided in any part of a gassy seam of the first degree, under sub-regulation (1), the question shall be referred to the Chief Inspector who shall decide the same.

147. Precautions against eruption of gas.— Where any working is extended to within 30 meters of any goaf or disused workings containing or likely to contain an accumulation of inflammable or noxious gases, there shall be maintained at least one bore-hole not less than 1.5 meters deep in advance of the working and the operation of drilling the bore hole shall be carried out under the supervision of a competent person, and no lamp or light other than an approved safety lamp or torch shall be used in any such working.

148. Recovery and exploratory work.— (1) After an explosion of inflammable gas or coal dust has occurred in a mine, only such persons as are authorised by the manager or by the principal official present at the surface, shall be allowed to enter the mine.

(2) Where it is intended or proposed to reopen a mine or part thereof, which has been isolated, sealed off or flooded with water to deal with a fire or spontaneous heating, the owner, agent or manager shall not less than thirty days before the commencement of such work, give notice in writing of such intention or proposal to the Regional Inspector and the Chief Inspector.

(3) Where it is intended to carry out any exploratory work in a mine or part belowground likely to contain irrespirable atmosphere,—

- (a) all work shall be done under rescue cover only;
- (b) no party of less than three persons shall be allowed to proceed to carry out such work; and
- (c) every such party shall carry a suitable apparatus approved by the Chief Inspector for detecting carbon monoxide gas and also an approved flame safety lamp.

149. Danger from surface water.— (1) Where any mine or part thereof is so situated that there is any danger of inrush of surface water into the mine or part, adequate protection against such inrush shall be provided and maintained, and whether such protection is adequate or not may be determined by the Chief Inspector, whose decision shall be final.

(2) Except with the previous permission of the Chief Inspector in writing and subject to such conditions as he may specify therein and subject to the provisions of sub-regulation (1), every entrance into a mine shall be so designed, constructed and maintained that its lowest point (which means the point at which a body of rising water on surface can enter the mine) shall be not less than 1.5 meters above the highest flood level at that point.

(3) Every year, during the rains constant watch shall be kept on the flood levels on the surface of the mine and if at any time the levels cross the highest levels earlier recorded, such levels shall be marked by permanent posts along the edges of water and the new highest levels thus observed shall be recorded with the date as the highest flood level on the plans by an actual survey:

Provided that the highest flood level shall not be plotted on plans by interpolations.

(4) If there are water dams or reservoirs built across rivers and water courses on the upstream side of the mine, arrangements shall be made for communication between appropriate authorities for the purpose of ascertaining the quantity and timing of water released from the dams which is likely to endanger safety of the mine and arrangement for similar communication shall be made when water level rises on the upstream side which is likely to endanger any mine.

(5) In every mine which is likely to be endangered by surface water, the highest flood levels and danger levels at least 1.2 meters or as required by the Regional Inspector, below the highest flood level, shall be permanently marked at appropriate places on the surface and whenever water rises towards the danger level at any place, all persons shall be withdrawn from the mine sufficiently in advance and for this purpose adequate arrangements of quick communication to all parts of the mine by effective systems shall be provided and maintained.

(6) No working shall be made in any mine vertically below—

- (a) any part of any river, canal, lake, tank or other surface reservoir; or
- (b) any spot lying within a horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir,

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA - 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chirudih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance - reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine - Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has been applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-I consisting of 7 villages and involving a total 2221 PAPs - Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oostees which would also be completed in Phase-I. The balance 10 villages - Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deoriakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and-blasting. Rated capacity of the mine is 15 (MTPA). Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m -14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (CM&CW) :- for kind information pl ..

15/05/09 -

A.B. Haldar
25/5

Page 1 of 6

which 526 m³/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m³/d, 3400 m³/d would be from mine pit water and 650 m³/d from recycled water. An estimated 2118 Mm³ of OB will be generated over the life of mine (39 years) of which 1238 Mm³ would be from western quarry (first 25 years) and 860 Mm³ would be from eastern quarry (25th - 39th year). Of the 1238 Mm³ of OB from the western quarry, 595 Mm³ of OB would be dumped externally in two external OB dumps (A and B) and 643 Mm³ would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm³ from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the post mining stage. Ultimate working depth is 300m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

- (i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.
- (ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.
- (iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.
- (iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas
- (v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.
- (vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.
- (vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

- (viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.
- (ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.
- (x) Drills should be wet operated only.
- (xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
- (xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.
- (xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.
- (xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
- (xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.
- (xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.
Of the balance 1261 ha of quarry area, an area of 596 ha of decolaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

the reservoir shall be terraced and stabilised with plantation and the remaining 665 ha is for public use for Phase-2 of the project.

(xviii) Besides carrying out regular periodic health check up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check up for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.

(xix) A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time-frame. Phase-I of the R&R comprising of 2221 PAFs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.

(xx) The project authorities shall carry out a pre-mining socio-economic survey based on the UNDP Human Development Report and monitor the socio-economic status once every three years and maintain records thereof and report in their Annual Report, the socio-economic impact of R&R and CSR activities.

(xxi) For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its Regional office at Bhubaneswar.

(xxii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

B. General Conditions

(i) No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral coal and waste shall be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring SPM, RPM, SO₂, NO_x and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.

(iv) Fugitive dust emissions (SPM and RSPM and heavy metals such as Hg, Pb, Cr., As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, dump trucks (loading and unloading) points shall be provided and properly maintained.

(v) Data on ambient air quality (SPM, RSPM, SO₂, NO_x and heavy metals such as Hg, Pb, Cr, As, etc) shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months.

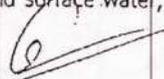
- (vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.
- (vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.
- (viii) Vehicular emissions shall be kept under control and regularly monitored.
- (ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.
- (x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.
Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.
- (xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.
- (xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.
- (xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.
- (xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.
- (xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at <http://envfor.nic.in>. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.


(Dr. T. Chandin)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar - 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi - 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

No. J-11015/692/2007-IA-II(M) pt. file
 Government of India
 Ministry of Environment, Forest & Climate Change
 IA-II (Coal Mining) Division

Indira Paryavaran Bhawan
 Jor Bagh Road, New Delhi - 3
 Dated: 7th December, 2017

To,

M/s NTPC Limited,
 NTPC Bhawan, Scope Complex,
 7, Institutional Area, Lodhi Road,
New Delhi - 3

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) Amendment in EC - reg.

Sir,

This refers to your letter No.CC:ESE:7010:2017:GEN dated 9th August, 2017 and online proposal No.IA/JH/CMIN/8804/2007 dated 10th August, 2017 for amendment in the environmental clearance granted vide letter No.J-11015/692/2007-IA-II(M) dated 19th May, 2009. Reference is also invited to the subsequent letters dated 13.09.2017 and 26.09.2017 on the subject matter.

2. The proposal is for amendment in Environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd, located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon District Hazaribagh (Jharkhand).

3. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Projects in its 19th meeting held on 26th September, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the meeting, are reported to be as under:-

(i) The project was granted environmental clearance vide letter No.J-11015/692/2007-IA.II (M) dated 19th May, 2009, followed by amendment therein vide letter dated 29th June, 2016. Amendment is required in specific conditions No.(iii), (v), (vi), (ix) & (xii) and general conditions No.(ix) & (xiii) stipulated therein, with the details as below:-

S. No.	Conditions as per Environmental Clearance dated 19 th May, 2009	Amendments Proposed
Specific Conditions		
(iii)	The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500 m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created	The user agency would provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could

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	up to the monolith a park created around it so that the monolith could be visited.	be visited as for tourism purpose.
(v)	Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.	"Earmarked Site(s)" <i>may be replaced with</i> "at suitable location in site(s)"
(vi)	A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkagaon.	"and OB dumps particularly that of Barkagaon" <i>may be replaced with</i> "of Barkagaon and OB dumps"
(ix)	The main haul road of 6 km within the core zone shall be metaled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads.	"Main haul road of 6 km" to be substituted by "approach road of 6 km along northern boundary of mining lease". For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.
(xii)	A detailed R&R Plan for the life of the project comprising land losers, homestead losers and land and homestead losers, including tribals to be displaced from the project area shall be prepared and implemented in a stipulated time frame. Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year. The compensation shall be not less than that specified in the National R&R Policy. Provision shall also be made in the R&R Plan to take care of the land less labourers and the tribals. The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores). Alternate livelihood and skill development programmes and schemes shall be implemented as part of R&R and CSR.	The following Para(s) stipulated as under condition (xix) may be replaced; "Phase-I of the R&R comprising of 2221 PAPs shall be implemented within one year." <i>May be deleted and replaced by</i> "Project proponent will implement the approved R&R plan as per phased requirement of displacement" AND "The total expenditure on R&R shall not be less than Rs. 700 crores, which includes land acquisition (Rs. 30 crores) and R&R (350 crores)" <i>May be deleted and replaced by</i> "The total expenditure of R&R shall not be less than Rs.2976 Cr which includes private land acquisition (Rs.982Cr) and R&R (1492Cr)"
General Conditions		
(ix)	Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	Following may also be incorporated; "the monitoring shall be done by NABL/MoEF&CC accredited laboratory"
(xiii)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	"Bhopal" is to be modified as "Ranchi"

SK

4. The EAC, after deliberations, recommended for the proposed amendments in the environmental clearance dated 19th May, 2009, in respect of specific conditions (iii), (vi) & (ix) and general conditions (ix) & (xiii) as under:

(a) Specific Conditions (iii), (vi) & (ix) to be replaced with, and now read as under:-

(iii) The user agency shall provide necessary fund to the State Government for construction of road up to the monolith and a park around it so that the monolith could be visited as for tourism purpose.

(vi) between the habitation of Barkagaon and OB dumps.

(ix) The approach road of 6 km along northern boundary of mining lease shall be metalled. For development of 3-tier avenue plantation, northern sides of main approach road to be preferred in place of haul roads.

(b) General Conditions (ix) & (xiii) to be replaced with and now read as under:-

(ix) The monitoring shall be done by NABL/MoEF&CC accredited laboratory.

(xiii) The Regional Office of this Ministry located at Ranchi.....

5. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval to the amendments proposed in the environmental clearance dated 19th May, 2009 for Pakri Barwadih Coal Mine project of 15 MTPA of M/s National Thermal Power Corporation Ltd in an area of 3319.42 ha in North Karanpura Coalfields, District Hazaribagh (Jharkhand), as stated in para 4 above.

6. All other terms and conditions stipulated in the environmental clearance dated 19th May, 2009, read with subsequent amendment dated 29th June, 2016, shall remain unchanged.

SK
7/12/2017
(S. K. Srivastava)
Scientist E

Copy to:

- 1 The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
- 2 The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
- 3 The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
- 4 The Member-Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
- 5 The Member Secretary, CPCB, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
- 6 The Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
- 7 The Advisor, Coal India Ltd, SCOPE, Core-I, 4th Floor, Vikas Marg, Laxmi Nagar, Delhi
- 8 The District Collector, Hazaribagh, Government of Jharkhand
- 9 Monitoring File 10. Guard File 11. Record File. 12. Notice Board

SK
7/12/2017
(S. K. Srivastava)
Scientist E

No. J-11015/38/2007-IA-II(M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA-II (Coal Mining) Division

Indira Paryavaran Bhawan,
 Jorbagh Road, N Delhi - 3
 Dated: 14th August, 2018

To,

The Managing Director,
 M/s NTPC Limited, NTPC Bhawan, Scope Complex,
 7, Institutional Area,
 Lodhi Road, **New Delhi** - 3
 Email: environment.ntpc@gmail.com; rkbaderia@ntpc.co.in

Sub: Pakri Barwadih Coal Mine Project of 15 MTPA in an area of 3319.42 ha of M/s National Thermal Power Corporation Ltd located in Tehsil Barkagaon District Hazaribagh (Jharkhand) - Amendment in EC-reg.

Sir,

This is with reference to your application No.CC:ESE:7015:2018:GEN dated 7th May, 2018 with the online proposal No. IA/OR/CMIN/8804/2007 dated 8th May, 2018, and subsequent letter dated 15.06.2018, 21.06.2018 and 28.06.2018 on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has considered the proposal for amendment in the environmental clearance dated 19th May, 2009 granted by the Ministry in favour of M/s National Thermal Power Corporation (NTPC) Limited for Pakri Barwadih Coal Mining project of 15 MTPA in an area of 3319.42 ha located in Tehsil Barkagaon, District Hazaribagh (Jharkhand).

3. The environment clearance dated 19th May, 2009 was earlier amended on 29th June, 2016, permitting transportation of coal by road for a period of two years i.e. up to 28th June, 2018. Accordingly, the specific condition no. 2A (ix) was revised as under:-

"The coal shall be transported through closed belt conveyor system of a length of 13 km to Banadag railway station. The project proponent is permitted for (2) two year to use State Highways/Public Roads for transportation of coal (approx. 35 km) to Banadag railway siding by adopting all mitigative measure to control dust pollution. The project proponent shall put all efforts to expedite completion of service road for belt conveyer so that the same can be utilized for coal transportation by road."

4. The said EC was further amended vide this Ministry's letter dated 7th December, 2017. Now it has been desired to permit coal transportation by road in its reduced stretch of 23.72 km, for a further period of 2 years as an interim arrangement by adopting all mitigation measures to control dust pollution.

5. The proposal was considered by the Expert Appraisal Committee (EAC) in the Ministry for Thermal & Coal Mining Sector in its 32nd meeting held on 28th June, 2018. The EAC, after deliberations has recommended for amendment in the environmental clearance dated 19th May, 2009, amended on 29th June, 2016 & 7th December, 2017, permitting coal transportation from Pakri Barwadhi Coal Mining Block to Banadag Railway siding for a further period of two years i.e. up to 28th June, 2020 as an interim arrangement, by adopting all mitigation measures to control dust pollution, which would include regular maintenance of roads, water sprinkling, covering trucks with tarpaulin sheet etc.

sd/

The EAC has also recommended for stipulating additional condition as under-

'The public roads used for transportation of coal, should be widened and shouldered at populated areas.'

6. Based on recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the environmental clearance dated 19th May 2009, amended on 29th June, 2016 & 7th December, 2017, for the above said project, as recommended by the EAC and stated in **para 5** above.

7. All other terms and conditions stipulated in the EC dated 19th May, 2009, read with amendment therein vide letters dated 29th June, 2016 & 7th December, 2017, shall remain unchanged.

S.K.
14/8/2018
(S. K. Srivastava)
Scientist E

Copy to:

1. The Secretary, Ministry of Coal, Shastri Bhawan, New Delhi
2. The Secretary, Department of Environment & Forests, Government of Jharkhand, Secretariat, Ranchi
3. The Additional Principal Chief Conservator of Forests, Regional office (ECZ), Ministry of Environment & Forests, Bungalow No. A-2, Shyamali Colony, Ranchi - 834002
4. The Member Secretary, Jharkhand State Pollution Control Board, TA Building, HEC Complex, PO Dhurwa, Ranchi
5. The Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
6. The Member Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
7. The Advisor, Coal India Limited, SCOPE Minar, Core-1, 4th Floor, Vikas Marg, Laxmi Nagar, New Delhi
8. The District Collector, Hazaribagh, Government of Jharkhand
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board

S.K.
14/8/2018
(S. K. Srivastava)
Scientist E

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 224-

Ranchi, dated - 19/3/13

From: Er. Ashok Kumar
Chief Engineer (Mon)

To, Sri P. K. Upadhyay
Addl. GM(P)I/O,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.

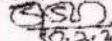
Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

- (i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;
- (ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;
- (iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;
- (iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

Yours faithfully,


(Ashok Kumar)
Chief Engineer (Mon)

V:\Rd_Office\Office\Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx

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P-15/34

PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH, JHARKHAND
A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhawe university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plum
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MDO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise

Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, garland drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation
32	2017	1150	25265	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Block Plantation near Khora Nalla
33	2017	450	25715	In the village Arahara, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
34	2017	1300	27015	On the Dump Slope, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
35	2017	845	27860	In the village Devaria Khurd, on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
36	2017	935	28795	Dispatch Road on the edge of Khora Nala, Neem, Arjun, Karanj, Jamun, Gulmohar	Mix Plantation
37	2018	2000	30795	Hazaribag, Jharkhand	Misc shady plants
38	2018	200	30995	GDM Girls High School	Misc shady plants
39	2018	250	31245	Middle School, Sonbarsa	Flower & Shady plants
40	2018	7500	38745	Safety Zone Plantation - Deworia Village, Urub Village	Misc shady plants
41	2018	3750	42495	Along the Pakwa Nala - East Quarry	Mix Plantation

Annexure A-11

Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
 Aliganj, Jor Bag Road,
 New Delhi - 110003

Dated: 25th May, 2023

To,

The Principal Secretary (Forests),
 Government of Jharkhand,
 Ranchi

Subject: Diversion of 1026.438 ha of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division in Hazaribag District of Jharkhand - Modification in condition of Stage-II approval and violation of FC Act - regarding.

Madam/Sir,

I am directed to refer to the State Government of Jharkhand's letter no. vanbhumi-75/2009-1915 V.P. dated 08.07.2022 requesting for modification of condition no. 8 of Stage-II approval dated 17.09.2010 issued under Section 2 (ii) of Forest (Conservation) Act, 1980. The said condition at Sr no. 8 of the approval dated 17.09.2010 is as under:

"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

2. The request of the State Government was considered by the Advisory Committee in its meeting held on 25.04.2023. After careful examination of the request of the State Government, on the basis of the recommendations of the Advisory Committee, and its acceptance by the competent authority in this Ministry, the Central Government hereby accords its approval to modify the condition no. 8 of the Stage-II approval dated 17.09.2010 as under:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khorra Nalla and Pakwa Nalla shall be maintained".

3. Further, in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani nala which was actually required to be protected and maintained as green belt. In view of this, it has been decided that the penalty shall be imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV

I/44677/2023

plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty.

4. The remaining conditions stipulated in approval dated 17.09.2010 for instant proposal shall remain the same.

5. This issues with the approval of competent authority.

Yours faithfully,

Signed by

Suneet Bhardwaj

Date: 25-05-2023 15:00:30

Sd/-

(Suneet Bhardwaj)

Assistant Inspector General of Forests

Copy to:

1. Principal Chief Conservation of Forests, Government of Jharkhand, Ranchi
2. Regional Officer, Integrated Regional Office (Eastern Zone), Ranchi
3. Nodal Officer, O/o the PCCF, Govt.of Jharkhand, Ranchi
4. User Agency
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi

Annexure A-12

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.20/2023/EZ
(I.A. No.34/2023/EZ)

NTPC Ltd, Pakri-Barwadhi Coal Mining Project

Appellant(s)

Versus

The State of Jharkhand &Ors.

Respondent(s)

Date of hearing: 01.08.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Appellant(s) : Mr. Sanjay Jain, Sr. Advocate (in Virtual Mode) a/w
Mr. Adarsh Tripathi, Advocate (in Virtual Mode) &
Mr. Uttam Kumar Mandal, Advocate

ORDER

1. Mr. Sanjay Jain, learned Senior Counsel appearing (in Virtual Mode) assisted by Mr. Adarsh Tripathi and Mr. Uttam Kumar Mandal, Counsel is present for the Appellant.
2. **I.A. No.34/2023/EZ** has been filed by the Appellant, seeking condonation of delay of 24 days in filing the present Appeal.
3. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode) Ministry of Environment, Forests and Climate Change, and Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode) for the State Respondents, Government of Jharkhand, state that since the delay is only of 24 days, the same may be condoned.
4. The I.A. No. 34/2023/EZ is allowed and the delay of 24 days in filing the present Appeal is accordingly condoned.
5. The Appellant has filed the present Appeal assailing the order dated 25.05.2023 passed by the Ministry of Environment, Forests and

Climate Change, holding the Appellant to be in violation of condition no.8 of the Stage-II Forest Clearance approval and imposing a penalty over the entire forest area (1026.438 hectares) with interest.

6. It is also stated that by another order dated 14.06.2023 a demand notice has been issued by the Divisional Forest Officer, Hazaribagh West Division, computing penal NPV @ Rs.857,52,85,944.32/- (Rupees Eight Hundred Fifty Seven Crore Fifty Two Lakhs Eighty Five Thousand Nine Hundred Forty Four and Thirty Two Paisa only).
7. The allegation is that the Appellant is in substantial compliance of relevant condition no.8 of the Stage-II Forest Clearance approval dated 17.9.2010, having already developed green belt within 50 meters of two of the three Nallahs, namely, Khora and Pakwa, and the fact that the same cannot be developed in the vicinity of the third Nallah, namely, Do muhani, stands admitted by the competent authorities, who have already allowed the diversion of Do muhani Nallah, acknowledging that the same falls in the core mining area.
8. It is further stated that the Appellant has made necessary deposit in ADHOC CAMPA account amounting to Rs. 82,42,29,714/- (Rupees Eighty Two Crores Forty Two Lakhs Twenty Nine Thousand Seven Hundred Fourteen only) towards Net Present Value of the diverted forest.
9. In our opinion matter requires consideration.
10. Issue notice to the Respondents, returnable within four weeks.

11. Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos.1, 3, 5 & 6, State Respondents, Government of Jharkhand.
12. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent Nos. 2 & 4, Ministry of Environment, Forests and Climate Change.
13. All the Respondents shall file their counter-affidavits within six weeks as Ms. Amrita Pandey states that the matter has to be vetted from the office of the Ministry of Environment, Forests and Climate Change, New Delhi.
14. Learned Counsel for the Appellant shall serve e-copy/soft copy of the Memo of Appeal along with all its annexures upon Ms. Aishwarya Rajyashree and Ms. Amrita Pandey, Counsel for the Respondents within 24 hours.
15. **List on 14.09.2023.**
16. In the meantime, till the next date of listing, the operation of the impugned demand notice dated 14.06.2023 shall remain stayed.

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

August 01, 2023,
 Appeal No.20/2023/EZ
 (I.A. No.34/2023/EZ)
 AK

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Appeal No.20/2023/EZ

NTPC Ltd, Pakri-Barwadhi Coal Mining Project

Appellant(s)

Versus

The State of Jharkhand & Ors.

Respondent(s)

Date of hearing: 14.09.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Appellant(s) : Mr. Sanjay Jain, Sr. Advocate (in Virtual Mode) a/w
Mr. Uttam Kumar Mandal, Advocate

For Respondent(s): Ms. Aishwarya Rajyashree, Advocate for R-1,3,5&6
(in Virtual Mode)

ORDER

1. Mr. Sanjay Jain, learned Senior Counsel appearing (in Virtual Mode) along with Mr. Uttam Kumar Mandal, learned Counsel on behalf of the Appellant.
2. Ms. Aishwarya Rajyashree, learned Counsel appearing (in Virtual Mode) for the Respondent Nos.1, 3, 5 and 6, State Respondents, State of Jharkhand, prays for and is granted two weeks for filing counter-affidavit.
3. No one is present for the Respondent Nos.2 and 4, Ministry of Environment, Forests and Climate Change (MoEF&CC).
4. Ms. Amrita Pandey, learned Counsel who also appears for the Ministry of Environment, Forests and Climate Change (MoEF&CC) informs that Vakalatnama has been issued by the MoEF&CC in favour of Mr. D. N. Ray. The said Counsel is not present today.
5. We, therefore, direct Ms. Amrita Pandey to accept notice on behalf of the Respondent Nos.2 and 4, Ministry of Environment, Forests and

Climate Change (MoEF&CC) and file counter-affidavit within three weeks.

6. The copy of this order shall also be communicated to the Secretary, Ministry of Environment, Forests and Climate Change (MoEF&CC), New Delhi within 24 hours.
7. **List on 17.10.2023.**
8. The interim order is extended till the next date of listing.

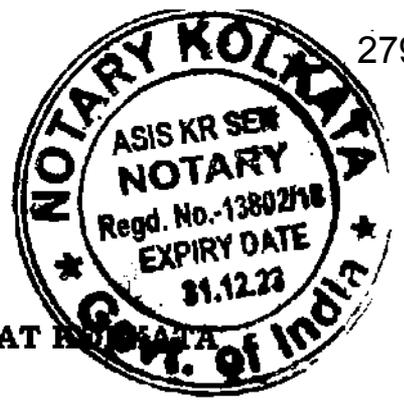
.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

September 14, 2023,
Appeal No.20/2023/EZ
SKB

L. NO 46

1



BEFORE THE NATIONAL GREEN TRIBUNAL, AT KOLKATA

O.A. NO. 63 OF 2023 (EZ)

Between

Anup Kumar.

...Applicant.

Vs.

State of Jharkhan & Ors.

...Respondents

AFFIDAVIT OF COMPETENCY

I, Navin Kumar son of Narendra Kumar Yadav aged about 47 years, by faith Hindu, by occupation – service and working for gain at NTPC Limited, Pakri - Barwadih Coal Mining Project, Site Office Sikri, Post Office and Police Station- Barkagaon, District- Hazaribagh, Jharkhand-825311, do hereby solemnly affirm and say as follows :-

1. I am the Dy. General Manager (Env. Mgmt.) of the Respondent no. 6 the answering respondent and am fully acquainted with the facts and circumstances of the case. I am also duly authorised and competent to affirm this affidavit and accordingly I depose to the same.
2. By virtue of my power and authority as aforesaid, I am competent to affirm this affidavit on behalf of the NTPC Ltd the Applicant herein. Xerox copy of the authorization letter is annexed herewith and marked as annexure "X".
3. That the statements contained in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge.

Prepared in my office

[Signature]
Advocate

06 OCT 2023

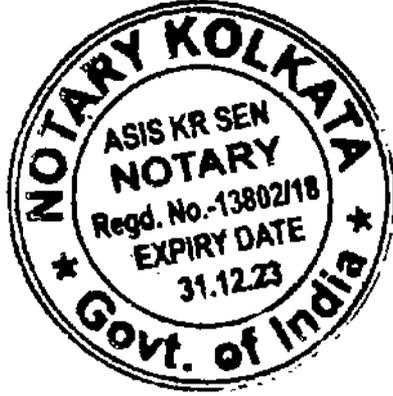
06 OCT 2023

Navin Kumar
DEPONENT

Solemnly affirmed and declared
before me on Identification

[Signature]
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg No -13802/18

2



BEFORE THE NATIONAL GREEN

TRIBUNAL, AT KOLKATA

O.A. NO. 63 OF 2023 (EZ)

Between

Anup Kumar.

...Applicant

Vs.

State of Jharkhan & Ors.

...Respondents

Affidavit of Competency of Navin
Kumar affirmed on this day of
October, 2023.

Uttam Kumar Mandal
Advocate
10, Old Post Office Street,
Room No.110/1
Kolkata-700 001
M - 9830424536/8777688137
advuttamkumar63@gmail.com
WB/1459/1995